

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA.

O.A. No.193/2025/EZ

Soubhagya Patra ... Applicant

-Versus-

Odisha State Pollution Control Board & Ors. ...

Respondents

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Cuttack

Dtd. 24.02.2026

B. Dash

Addl. Standing Counsel.

Biswabara Dash

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BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH: KOLKATA.

O.A. No.193/2025/EZ

Soubhagya Patra ... Applicant

-Versus-

Odisha State Pollution Control Board & Ors. ...

Respondents

**COMPLIANCE REPORT BY WAY OF  
AFFIDAVIT FILED BY COLLECTOR-CUM-  
DISTRICT MAGISTRATE, CUTTACK OPP.  
PARTY NO.3 PURSUANT TO THE DIRECTION  
PASSED VIDE ORDER DATED 19.11.2025 OF  
THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA.**

I, Sri Dattatraya Bhausahab Shinde, IAS, aged about 35 years, S/o - Bhausahab Dnyandeo Shinde, at present working as Collector & District Magistrate, Cuttack, AT/P.O. - Chandini Chowk, Dist.-Cuttack, do hereby solemnly affirm and state as follows:

1. That, I am the respondent No.03 to the aforesaid original application. I am acquainted with the facts and circumstances of the case and hence, competent to file this affidavit.

2. That in the aforesaid matter, the Hon'ble National Green Tribunal vide its order dated 19.11.2025 in point No-8 had directed to serve the notice on Respondent No-5 i.e. M/s.Suryavanshi Earth Movers through Collector/District Magistrate Cuttack.

DATTATRAYA BHUSAHAB SHINDE  
Collector, Cuttack

B. Dash

AR  
M-24/02/26  
AMBIKA PRASAD RAY  
NOTARY, CUTTACK TOWN  
REGD. NO-ON-58/2004

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The notice has been duly sent to Respondent No-5 and the same has been intimated to Hon'ble Court vide this office letter No.1257 dt-26.12.2025.

Copy of Served copy of notice is attached as Annexure-A/3.

3. That, in the very same order dated 19.11.2025, the Hon'ble Tribunal had also issued the following direction:

*"In view of the averments made in the application, we also consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Central Pollution Control Board (CPCB); OSPCB; and Collector/District Magistrate, Cuttack and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Collector/District Magistrate, Cuttack will be the nodal agency for co-ordination and compliance. Report of the Joint Committee may be filed within one month"*

4. That, accordingly, pursuant to the order dt 19.11.2025 passed by Hon'ble Tribunal, a committee was constituted comprising representatives of Central

PATTAYAYA BHANUJES SHARDE  
Collector, Cuttack

P. Das

  
AMBIKA PRASAD RAY  
NOTARY, CUTTACK TOWN  
REGD. NO.-ON-56/2004

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Pollution Control Board (CPCB) and Collector/District Magistrate, Cuttack with the following number of officials mentioned herein below to visit the concerned site, examine the grievances of the applicant associate and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action.

1. The Superintendent of Engineer, Prachi Irrigation Division
2. The Regional Officer, State Pollution Control Board, Cuttack
3. The Mining Officer, Cuttack
4. The Geologist, Dhenkanal Zone (in charge of Cuttack District)
5. The Assistant Conservator of Forests (ACF), BBSR Zone
6. The Representative of SEIAA, Odisha, Bhubaneswar
7. The Tahasildar, Kantapada
8. The Sarpanch Postala GP
9. The lessee of Balada Sand Quarry (M/s Suryavanshi Earth Movers represented through its Managing Partner Bibekananda Dash)
10. Sri Soubhagya Patra, Petitioner in OA No.193/2025/EZ of NGT
11. Md Abdur Rafique, Scientist -B, Central Pollution Control Board, Regional Directorate, Kolkata ,502, South end conclave ,1582, Rajdanga Main Road, Kolkata 700107,

DATTAPRAYA BHANUJANER SHENDE

Collector Cuttack

B. Day

5. That, in compliance with the orders of Hon'ble Tribunal, the Members of the Committee visited the site in question on 17.12.2025 at 10.30am and after

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**AMBIKA PRASAD RAY**  
**NOTARY, CUTTACK TOWN**  
**REGD. NO-ON-56/2004**

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completion of the enquiry into the grievances of the Applicant, a Report was accordingly prepared by the Joint Committee. The Respondent No.3, is therefore, filing this present Affidavit to bring on record the said Joint Committee Report.

The Copy of the report of the Committee is annexed herewith as Annexure-B/3 Series (containing 11 pages).

5. That the facts stated above are true to the best of my knowledge and belief based on official records.

Identified by :-

DATTATRAYA BHAUSAHEB SHINDE

DEPONENT

Collector, Cuttack

B. Das

Addl. Standing Counsel

### VERIFICATION

I, Sri Dattatraya Bhausahab Shinde, IAS, aged about 35 years, S/o-Bhausahab Dnyandeo Shinde, at present working as Collector & District Magistrate, Cuttack, AT/P.O. - Chandini Chowk, Dist. - Cuttack, do hereby verify that, the contents of the above affidavit are true and correct to the best of my knowledge as derived from official records that nothing material has been concealed there from.

Verified at Cuttack on this the 24<sup>th</sup> day of February, 2026

AMBHIKA PRASAD RAY  
NOTARY, CUTTACK TOWN  
REGD. NO-ON-56/2004

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Identified by

DATTATRAYA BHUSAHEB SHINDE

B. Das

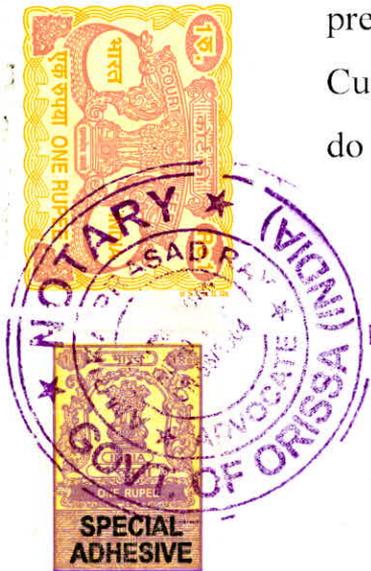
VERIFICANT

Addl. Standing Counsel

Collector, Cuttack

AFFIDAVIT

I, Sri Dattatraya Bhausahab Shinde, IAS, aged about 35 years, S/o - Bhausahab Dnyandeo Shinde, at present working as Collector & District Magistrate, Cuttack, AT/P.O. - Chandini Chowk, Dist. - Cuttack, do hereby solemnly affirm and state as follows;



- 1. That I am the Opp. Party No.3 in this case & competent to swear this affidavit in my official capacity.
- 2. That the facts stated above are true to the best of my knowledge and based on official records.

Identified by

DATTATRAYA BHUSAHEB SHINDE

Deponent.

Collector Cuttack

B. Das

Addl. Standing Counsel

Dattatraya Bhausahab Shinde, IAS

The above named deponent, being identified by B. Das Adv solemnly affirm and states before me that the contents of this are true to the best of his/her/their knowledge and belief

Compliance Report by way of Affidavit  
24.02.26

AMBIKA PRASAD RAY  
NOTARY, CUTTACK TOWN  
Regd. No.-ON-56/2004

By e-mail/Speed Post

BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
(Through Physical Hearing with Hybrid Mode)

Original Application No. 193/2025/EZ

Soubhagya Patra

Vs.

Odisha State Pollution Control Board &amp; Ors.

To,

Deputy Director of Mines, Cuttack,

At/P.O./District: Cuttack - 754021

Email - [mo.cuttack@orissaminerals.gov.in](mailto:mo.cuttack@orissaminerals.gov.in)

(Respondent No. 2)

Collector &amp; District Magistrate, Cuttack,

At/P.O./District : Cuttack - 753002

Email - [dm.cuttack@nic.in](mailto:dm.cuttack@nic.in)

(Respondent No. 3)

Tahasildar Kantapada,

At/P.O. Kantapada, P.S. Olatpur,

District - Cuttack Collectorate, PIN-754018,

Email-[tahasildarkantapada@gmail.com](mailto:tahasildarkantapada@gmail.com)

(Respondent No. 4)

✓ M/s. Suryavanshi Earth Movers,

through Managing Partner Mr. Bibekananda Dash,

Office, At-Sibanarayanpur,

P.O/District- Keonjhar, Odisha - 758022

(Respondent No. 5)

(Notice to be served to R-5 through DM Cuttack)

NOTICE

Whereas the above titled Original Application No. 193/2025/EZ (Copy of Application & Order dated 19.11.2025 annexed) is listed on 19.01.2026 at 10.30 A.M. before the Hon'ble National Green Tribunal, Eastern Zone Bench at Finance Centre, 3rd Floor, Block III, Action Area-II, New Town, Kolkata (W.B)-700 161 for your appearance in person or by a pleader duly instructed.

2. Take Notice that in default of your appearance on the date above mentioned the said Application will be heard and determined in your absence.

3. Given under my hand and the seal of this Tribunal, this 28<sup>th</sup> Nov, 2025.

Note: (For Orders, Cause Lists & Other information, please visit our website: [www.greentribunal.gov.in](http://www.greentribunal.gov.in))

  
ASSISTANT REGISTRAR

Assistant Registrar



**REPORT OF THE COMMITTEE CONSTITUTED BY THE HON'BLE NGT VIDE THEIR ORDER DTD. 19.11.2025, IN THE MATTER OF OA NO. 193/2025/EZ-SOUBHAGYA PATRA - VERSUS - ODISHA STATE POLLUTION CONTROL BOARD AND OTHERS.**

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**I. BACKGROUND:**

1. An application has been filed by Soubhagya Patra before the Hon'ble NGT, EZB vide OA NO. 193/2025/EZ under section 18 read with section 14 and 15 of the NGT Act, 2010 seeking following reliefs:

- *"Stop illegal extracting of sand from village Balda, Plot No. 128 of Khata No. 331, Tahasil- Kantapada, P.S. Govindpur, District Cuttack, Odisha.*
- *Direct the Respondent authorities not to violate the conditions of Environmental Clearance from using the South west village road for illegal transportation of sand.*
- *And such further order or orders as may be fit proper and necessary in the facts and circumstances of the case.*
- *Cost of and/ or incidental to the instant application;"*

2. The Applicant has made following allegation vide OA NO. 193/2025/EZ before the Hon'ble NGT, EZB;

"As per enquiry conducted on 27.01.2023, respondent no. 5 i.e., M/s. Suryavanshi Earth Movers, represented through its Managing Partner, Mr. Bibekananda Dash was directed to pay amount of Rs. 38,38,814/- for excessive mining. Respondent No. 5 is carrying sand mining in violation of EC conditions. Respondent No.5 is using heavy machinery/excavator for mining sand illegally with adverse impact in the river flow velocity, discharge capacity, sediment transport capacity causing flood and effecting lives of villagers. Respondent No.5 is transporting sand through overloaded vehicles without covering them with Tarpaulin causing air pollution. Respondent No. 5 is using village road and the embankment road in violation of EC conditions. Respondent No. 5 is also carrying mining illegally during night time. Respondent No. 5 has not carried out any plantation on the banks of the river, along the approach road or any other area. The applicant and other villagers

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made complaints to the concerned authorities but no action has been taken on the same."

3. Considering the allegation made out in the Original Application, the Hon'ble NGT, EZB, Kolkata vide their order dated 19.11.2025 has been pleased to constitute a Joint Committee comprising of the Representative of Central Pollution Control Board (CPCB), Odisha State Pollution Control Board(OSPCB) and Collector/District Magistrate, Cuttack and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Collector/District Magistrate, Cuttack will be the nodal agency for co-ordination and compliance.

## II. SITE VISIT BY THE JOINT COMMITTEE

The Joint Committee constituted of following members visited the alleged sand mine namely Balada River Sand Bed, at: Village Balada, Tahasil: Kantapada, Dist: Cuttack on 17.12.2025, conducted the spot enquiry in presence of Mr. Soubhagya Patra, Applicant and Mr. Mithun Dash, Learned Advocate represented for the Lessee of Balada River Sand Bed;

- i. Dr. Dibya Lochan Mohanta, OAS (SAG), Additional District Magistrate, Cuttack(Representative of Collector & District Magistrate, Cuttack).
- ii. Er. Rashmita Priyadarshini, Regional Officer, State Pollution Control Board, Odisha, Cuttack.
- iii. Md. Abdur Rafique, Scientist 'B', Central Pollution Control Board, Regional Directorate, Kolkata

Besides the above committee members the Mining Officer, Cuttack who is the competent authority, Tahasildar, Kantapada, concerned Revenue Inspector and other village gentries were present during the visit of the committee. However, none from the Water Resource Department was present during the visit of the Joint Committee. The attendance sheet of the members present during the visit is enclosed as **Annexure-1**. The committee discussed with the petitioner and inspected the site to verify the allegations made by him.

*Bansho*

*[Signature]*

As observed during inspection, it was found that the sand quarry was not in operation. No machineries for excavation of sand and vehicles for transportation of sand were found at the quarry area. It is revealed from the surrounding that no mining activity was started at the alleged Balada River Sand Bed after monsoon and the source is not in operation after 02.07.2025 as sand mining in the monsoon was suspended in Cuttack district by the Mining Officer-cum-Competent Authority, Minor Minerals, Cuttack District vide his Letter No. 2343, Dated 02.07.2025 (Copy enclosed as **Annexure-2**). Further, it was observed that the approach road to the sand mine has been developed on opposite side river embankment and not as per the sketch map attached in the approved mining plan.

The joint committee perused the records of Balada River Sand Bed supplied by the Mining officer, Cuttack pertaining to the illegal sand mining, amount of royalty, penalty collected for illegal mining and allegation made by the applicant against the above sand source. The following findings are found from the records produced by the Mining officer, Cuttack and the necessary required permission obtained by the Lessee to operate the sand mining at Balada River Sand Bed;

1. That the State Environment Impact Assessment Authority (SEIAA) issued Environmental Clearance in favour of Tahasildar, Kantapada being previous competent authority, vide Letter No. 2042/SEIAA, Dated 05.08.2021 (Copy enclosed as **Annexure-3**) for mining of sand from Balada Sand Quarry over an area of 12.00 acres at village Balada under Kantapada Tahasil in Cuttack district.
2. The Environmental Clearance was subsequently transferred in favour of the Lessee M/s Suryavanshi Earth Movers vide Letter No.4868/SEIAA, Dated Dt.13.07.2022. An annual MGQ of 25000CuM was granted in favour of M/s Suryavanshi Earth Movers. A copy of Letter No.4868/SEIAA, Dt.13.07.2022 of the SEIAA, Odisha is enclosed herewith as **Annexure-4**.
3. The lease deed agreement was executed with M/s Suryavanshi Earth Movers and registered on Dt.05.07.2022 vide Registered Deed No.IN-OD04377509199169U. A copy of the Lease deed document is enclosed herewith as **Annexure-5**.
4. The Consent to Operate (CTO) in favour of the Lessee was issued by the State Pollution Control Board, Odisha vide Letter No.1888/2575, Dt.01.10.2022 for mining of River Sand of quantity 25,000CuM/ Annum. A

*P. Prasad*

*Shri*

copy of the CTO is enclosed herewith as **Annexure-6**.

5. In response to the Letter No-139, Dtd.17.01.2023, Office of the Tahasildar, Kantapada (Copy enclosed as **Annexure-7**), a joint enquiry of Balada- Nainalo Devi River Sand source was carried out by the Mining Officer, Cuttack, Geologist, Cuttack, SDO, Irrigation, Kantapada, Cuttack and Tahasildar, Kantapada alongwith Revenue officials of Kantapada Tahasil on Dated 27.01.2023 and report was submitted by the team on dated 01.03.2023 (Joint enquiry report is enclosed as **Annexure-8**). As per the joint enquiry report, the lessee found to had extracted 38078CuM of sand.
6. Based on the findings of the joint enquiry report the Tahasildar, Kantapada vide his Letter No.692, Dated 15.03.2023 (Copy enclosed as **Annexure-9**) issued a demand notice of Rs. 38,38,814.00/- against the Lessee for payment towards Penalty and Royalty for excess extraction of 13078 CuM of sand in 4 months passed from the date of execution of lease deed out of first year permitted quantity of 25,000CuM/Annum.
7. A representation of the Lessee of the said sand source was forwarded by the Sub-Collector, Cuttack Sadar Sub-Division, Cuttack vide his Letter No.5042, Dated 16.04.2023 (Copy enclosed as **Annexure-10**) to the Tahasildar, Kantapada regarding demarcation of the lease area and existence of road in the lease area.
8. Subsequently, another Joint inspection was scheduled on 04.07.2023 by the Tehsildar, Kantapada for demarcation of the said source which is intimated to the Sub Collector, Sadar, Cuttack vide Tehsildar, Kantapada Letter No.1660, Dt.28.06.2023 (Copy enclosed as **Annexure-11**).
9. In pursuance to Letter No.7866 dt.01.07.2023 of Sub-Collector, Sadar, Cuttack & Letter no.1660 dt. 28.06.2023 of Tahasildar, Kantapada, a joint enquiry of the said sand source was conducted on 04.07.2023 by Sri Samir Ranjan Dash, Asst. Collector, Office of the Sub Collector, Sadar, Cuttack along with the nominated staffs of Kantapada Tahasil to ascertain the excess extraction of sand.

*P. Dash*

*[Signature]*

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10. The Sub-Collector, Cuttack Sadar Sub-Division, Cuttack vide his Letter No.8996, Dt.31.07.2023 forwarded the report of joint enquiry conducted on 04.07.2023 to the Tehsildar, Kantapada to incorporate the findings of the report while taking decision regarding excess excavation. A copy of the letter of the Sub-collector along with the Joint enquiry Report is enclosed herewith as **Annexure-12**.

11. The excerpts of the Joint enquiry Report is as follows:-

*"On arrival at the source it is found that the mining area is completely flooded and submerged with water due to the onset monsoon. Hence, there was no scope for the undersigned to confirm the joint report of the composite team on excess mining.*

*Upon further inquiry, it is revealed that, the lease holder was granted permission for quarry lease for an area of Ac.12.00 over Plot No.128, mouza Balada of Baladaghat and the proposed road in the mining plan was shown from south to north passing through Plot No.1318 to 129 which is adjacent to embankment site of Jagatsinghpur district. From the above field position, the difficulty of the lease holder in transporting the sand from the source to the destination through the Jagatsinghpur embankment could easily be understood. In order to transport the sand through Cuttack District, the lease holder has constructed a road from Cuttack embankment side passing through Plot No.1453, 73, 1308 & 1313 and the approximate length of the road is 700mtr and width 10 mtr made up of sand, morrum & loose earth (Tracemap is attached herewith for ready reference) which he was constructed in incorporation with Tahasildar, Kantapada at the time of operation of source. Further, during the enquiry, the lease holder stated that he has utilize the excess sand for construction of approach road & relying upon the methodology adopted by the composite team, it is estimated that approximately 11,000 cum of sand might have been used on the said road and which is available on the source. This sand has not been taken outside."*

12. Based on the findings of Joint enquiry Report conducted on 04.07.2023 Tahasildar, Kantapada imposed Royalty and penalty of Rs. 10,30,514/- revising the earlier demand notice of Rs. 38,38,814/- against the Lessee

*P. Prashin*

*[Signature]*

for excess extraction of sand (13078-11000)= 2078CuM as revealed from the case record dt. 01.08.2023 (Copy of case record dtd.01.08.2023 is enclosed as **Annexure-13**) and the lessee had paid a penalty amounting Rs. 8,00,000/- to the Tahasil Office, Kantapada.

13.The Tahasildar, Kantapada vide Letter No.1907, Dt.01.08.2023 (Copy enclosed as **Annexure-14**) directed the lessee to deposit the balance amount Rs. 2,30,524/-. The order sheet dtd. 03.08.2023 indicates that the lessee has deposited the balance amount Rs. 2,30,524/-. Copy of the order-sheet Dt.03.08.2023 along with the statement of account as a proof against the payment towards the penalty and royalty by the Lessee is enclosed herewith as **Annexure-15**. The case record was resubmitted by the Tehsildar, Kantapada to the Mining Officer Cuttack vide Letter No.1949, Dated 05.08.2023(Copy enclosed as **Annexure-16**).

14.The lessee of the aforesaid sand source was given user id and password for generation of e-transit pass on Dt.21.09.2023 by the Mining Officer, Cuttack.

15.The Consent to Operate for the aforesaid source was revoked by the Regional Officer, SPCB, Cuttack vide Letter No.3233/2575, Dated 29.11.2023 (Copy enclosed as **Annexure-17**) due to non-submission of amended Environmental Clearance from SEIAA after replenishment study of the said sand quarry.

16.The lessee of the aforesaid source through its Power of Attorney holder Sri Ganesh Prasad Kar, vide his Letter Dated 14.03.2024, represented the Mining Officer-cum-Competent Authority, Minor Minerals, Cuttack District to enable him to run the aforesaid sand source; a copy of which is enclosed herewith as **Annexure-18**.

17.Subsequently, a W.P.(C) No.7428/2024 was filed before the Hon'ble High Court of Orissa by Sri Ganesh Prasad Kar, the Power of Attorney Holder of the lessee regarding operationalization of the aforesaid sand source. In this matter, the Hon'ble High Court of Orissa dispose of the writ petition vide order dated 28.03.2024 (copy of the order is enclosed herewith as **Annexure- 19**) directing Opposite Party No.3 i.e., Mining Officer-cum-

*Prasanna*

*Abd*

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Competent Authority, Minor Minerals, Cuttack District to consider and dispose of the representation of the petitioner vide Annexure-2 and to pass appropriate order as early as possible within a period of three months from the date of production of certified copy of this order.

18. Further, the amended Environmental Clearance (EC) was issued by the SEIAA, Odisha vide EC Identification No. EC24C0107OR5936577A, Dated 12.06.2024 for extraction quantity of sand 22000CuM per annum for the balance lease period (Copy of the EC is attached herewith as **Annexure-20**). Subsequently Consent to Operate(CTO) with respect to the aforesaid source was issued by the Regional Office, SPCB, Cuttack vide Letter No. 1721/2575, Dated 21.06.2024 for mining of river sand of quantity 22,000CuM per annum (Copy of the CTO is attached herewith as **Annexure-21**).

19. The Lessee through its Power of Attorney Holder had intimated the Mining Officer on Dated 20.08.2024 (Copy enclosed as **Annexure-22**) that the transportation of sand in the approach road provided in the lease map by the Tahasildar, Kantapada is very difficult and passes through in Jagatsinghpur District and requested to change the approach road to Balada side in which there is a free govt. land connect to the said source and updated trace map to be provided.

20. Subsequently, the Mining Officer, Cuttack vide Letter No.2914/Mines, Dated 03.09.2024 (Copy enclosed as **Annexure-23**) forwarded such representation of the Lessee to the Tahasildar, Kantapada for his views.

21. The Tahasildar, Kantapada vide his Letter No.3074, Dt.05.10.2024 (Copy enclosed as **Annexure-24**) submitted with the following views;

*"In this context, I am to inform you that, I had visited the source with Revenue Supervisor & R.I concerned. During my field visit, it came to my notice that the lease area is connected to the road on the river embankment (towards Jagatsinghpur) and now the lease area is not in the operational stage because river is full of water and it may take another few days for becoming operational. On the other hand, the sand of huge*

*Poerkin*

*[Signature]*

quantity is deposited in the adjacent area of lease area and the lessee has reported for change of road in this direction. If roadmap is changed in this direction, there is every possibility of excess mining.

Further, if the road map is changed, the lessee will transport the sand on the embankment of river through Balada, Sudusailo, & Andeisahi. A few days before there was an agitation protesting against the transportation of sand among the said villages & the lessee for which U/S 144 had to be promulgated in the said area. The road on the river embankment is a black top narrow road and there is possibility of being damaged due to transportation sand by heavy vehicle(Hywa).

Further, I would like to inform you that as the lease naksha has been approved & if any modified road map is required by lessee, then a joint verification by Revenue, Irrigation & Mining Department may be conducted with prior permission of Collector for redressal of the case".

22.The aforesaid views of the Tahasildar was communicated to Lessee by the Mining Officer, Cuttack vide Letter No.3359/Mines, Dated 15.10.2024 (Copy enclosed as **Annexure-25**).

23.The mining operation at the said sand source continued from Dated 26.11.2024 to Dated 30.06.2025 as revealed from the e-Transit passes provided by the Mining Officer, Cuttack.

24.Pursuant to the Sustainable Sand Mining and Management Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 the Sand mining in the monsoon season was suspended in Cuttack District w.e.f. Dt.02.07.2025 as per the Letter No. 2343/Mines, Dated 02.07.2025 (Copy enclosed as Annexure-2) issued by the Mining Officer-Cum-Competent Authority, Minor Minerals, Cuttack District.

25.The Mining Officer, Cuttack has issued a Show Cause Notice to the Lessee of the sand quarry vide Letter No.35/MM, dtd.08.01.2026 for illegal extraction of sand of 104353.4CuM outside the lease area(Copy of the Show cause notice is enclosed as **Annexure-26**). As per the Show cause notice a surprise inspection was conducted by the officers of the Office of Deputy Director of Mines, Cuttack Circle, Cuttack on dtd. 13.05.2025 at

*Poeranki*

*[Signature]*

M/s. Balada River Sand Bed. The survey of the aforesaid sand source was conducted by using UAV/DRONE, DGPS and image data processing technology. Upon measuring the extraction marks found inside the leasehold area, it was noticed that extraction of 19091.70 CuM sand has taken place inside the leasehold area. Further, the Mining Office, Cuttack upon perusal of the survey report also noticed extraction marks outside the leasehold area. During measurement, it was noticed that a quantity of 104353.40CuM of sand has been extracted from outside of the lease hold area. This amounts to illegal extraction as per 51(1)(i) of OMMC Rules, 2016 (Amendment up to 2023). The survey report has been conducted by M/s. Zeotek Mining Solution Pvt. Ltd. duly vetted by the Odisha Space Application Centre (ORSAC) which is enclosed herewith as **Annexure-27**.

26.The renewed Consent to Operate (CTO) has been granted in favour of the said sand source by the State Pollution Control Board on Dt.06.11.2025 vide Letter No.3469/2575 (Copy enclosed as **Annexure-28**) for Mining of River Sand 22,000 Cum/Annum.

27.In pursuant to the judgment dated 06.02.2024 order of the Hon'ble High Court of Orissa in WP (C) no.6375/2023, Prasanta Kumar Das-vrs-State of Odisha and others, the Deputy Directors of Mines, Cuttack Circle, Cuttack vide Letter No.2287/Mines Dated 12.07.2024 issued letter (copy enclosed as **Annexure-29**) to all the lessees (sand sources) of Cuttack district to transport the minor mineral between 9.00 P.M. to 7.00 A.M. only as compliance of the order of Hon'ble High Court. Accordingly, all the sand quarry in Cuttack district operates at night to carry out sand transportation between 9.00 P.M. to 7.00 A.M.

28.No plantation has been done by the lessee on the banks of the river, along the approach road or any other area. However, in the Environmental Clearance issued by SEIAA vide EC identification No. EC24C0107OR5936577A dtd. 12.06.2024 additional conditions has been stipulated that the project proponent (lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha.) of native species within 2 years in a suitable location adjoining to quarry.

*Poenshni*

*Shri*

**CONCLUSION:**

1. Appropriate action shall be initiated for the illegal sand mining as per the findings of the Excavation Report submitted by M/s Zeotek Mining Solution Pvt. Ltd. duly vetted by the ORSAC.
2. The lessee shall strictly comply with the following stipulated conditions No. 9.11 of the 1<sup>st</sup> Environmental Clearance issued by the SEIAA vide Letter No. 2042/SEIAA, Dated 05.08.2021;

"NO transportation of the minerals shall ordinary be allowed on any road passing through villages/habitation/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat and only after required strengthening, such that the carrying capacity of the road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to the transportation of the minerals and transport of minerals will be as per IRC guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads/ path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority".

3. The lessee shall not operate the source Mechanised/Semi-Mechanised manner without modifying the mining plan and obtaining permission from SEIAA, Odisha.
4. The vehicles shall not be overloaded and shall be covered with Tarpaulin with strict adherence to terms & conditions of lease.
5. The lessee shall comply with the additional conditions stipulated in the Environmental Clearance issued by SEIAA vide EC identification No. EC24C0107OR5936577A Dated 12.06.2024 that "the project proponent

B. Prasad

[Signature]

(lease holder) shall deposit Rs.2,50,000/- with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha.) of native species within 2 years in a suitable location adjoining to quarry".

6. Since the present approach road to the source point, approximately 700 meter as revealed from the joint inquiry report dated 04.07.2023 of the Asst. Collector, o/o Sub-Collector, Cuttack Sadar, is found to existing in the river bed in contravention of the approved map, the opinion of the Water Resource Department is required to assess its feasibility and impact on the flow of water.

A. Ra. P.

**Md. Abdur Rafique,  
Scientist 'B',  
Central Pollution  
Control Board,  
Regional  
Directorate, Kolkata**

Priyadarshini  
15/01/2026

**Er. Rashmita  
Priyadarshini  
Regional Officer  
SPCB, Cuttack**

**Regional Officer  
State Pollution Control Board  
Cuttack**

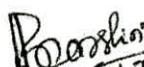
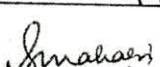
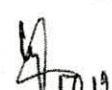
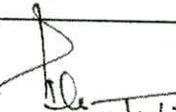
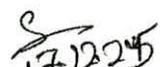
Dr. D.

**Dr. Dibyalochan Mohanta,  
OAS (SAG), Additional  
District Magistrate, Cuttack**

**Addl. District Magistrate  
Cuttack**

## ANNEXURE - 1

OFFICIALS/ REPRESENTATIVES PRESENT ON 17.12.2025 DURING INSPECTION OF THE COMMITTEE CONSTITUTED BY THE HON'BLE NGT VIDE THEIR ORDER DTD. 19.11.2025, IN THE MATTER OF OA NO. 193/2025/EZ-SOUBHAGYA PATRA VERSUS ODISHA STATE POLLUTION CONTROL BOARD & ORS

SL NO.	NAME AND DESIGNATION OF OFFICIALS/ REPRESENTATIVES	SIGNATURE
01	Dr. Dibya Lochan Mohanta	 17.12.2025
02	Enr. Rashmita Priyadarshini, Regional Officer, SPCB, Cuttack	 17.12.2025
03	Dr. S. Mahali, Asst. Env. Scientist SPCB, Cuttack	 18/12/25
04	Md Abdur Rafique, CPCB, RD- Kolkata	 17.12.25
05	Ajay Kumar Dubey, CPCB RD- Kolkata	 17/12.25
06	Prof. K. K. Sanyal, Secretary, Technical	 12/12/25
07	Sanya Biswal, Deputy Commr.	 17/12/25
08	Soubhagyapatra Applicant	 17/12/25
09	Mithun Das, Advocate for Lessee of Balak Nainab ghat	 17/12/2025

ANNEXURE-2

**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357**

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No.....2343...../ Mines, Dt.....02.07.2025

From:

The Mining Officer-Cum-Competent Authority,  
Minor Minerals, Cuttack District.

To,

All Lessees (Sand Sources),  
Cuttack District.

Sub- Suspension of mining operation during monsoon season w.e.f. Dt.02.07.2025.

Sir/Madam,

Pursuant to the Sustainable Sand Mining and Management Guidelines, 2016, and the Enforcement and Monitoring Guidelines for Sand Mining, 2020 the **sand mining in the monsoon season is hereby suspended in Cuttack District w.e.f. Dt.02.07.2025**. Relevant pages of the aforesaid guidelines are enclosed herewith.

Further, considering the chances of flooding of the rivers, following measures are to be strictly followed in order to prevent loss of life and property:-

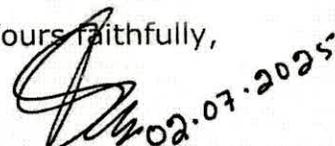
1. You are directed to immediately remove of personnel and machineries (if any) from the river bed.
2. You are directed to shift the employees of the quarries to a safe location.

**Considering the vulnerability of the River Bed and the embankment, the aforesaid direction must be obeyed strictly. In case of contravention of this order, strict legal action shall be taken as per law amounting up to termination of the lease agreement and FIR against the Lessee on grounds of endangering public safety.**

Your co-operation in this matter shall be highly appreciated.

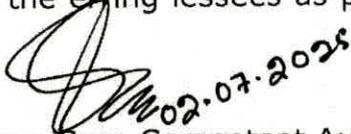
Yours faithfully,

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

  
Mining Officer-Cum-Competent Authority,  
Minor Minerals, Cuttack District.

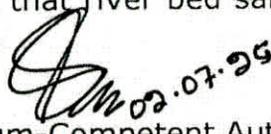
Memo No. 2344, Dt. 02.07.2025

Copy forwarded to all the IICs, Cuttack (Rural)/Cuttack UPD for information with a request to keep a close eye on the erring lessees considering the fact that river bed sand mining during the monsoon season may endanger public safety. He is also requested to take stringent action against the erring lessees as per 51(1)(i) of the OMMC Amendment Rules, 2023.

  
Mining Officer-Cum-Competent Authority,  
Minor Minerals, Cuttack District.

Memo No. 2345, Dt. 02.07.2025

Copy submitted to all Tehsildars of Cuttack District for favour of kind information. His good office is requested to instruct the Revenue Inspectors to keep a close watch on the erring lessees considering the fact that river bed sand mining during the monsoon season may endanger public safety.

  
Mining Officer-Cum-Competent Authority,  
Minor Minerals, Cuttack District.

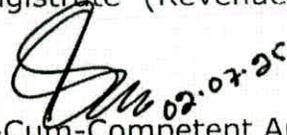
Memo No. 2346, Dt. 02.07.2025

Copy submitted to the Sub-Collector-Cum-Sub-Divisional Magistrate, Cuttack Sadar/Banki/Athagarh for favour of kind information.

  
Mining Officer-Cum-Competent Authority,  
Minor Minerals, Cuttack District.

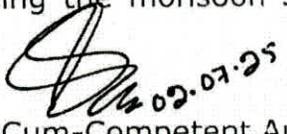
Memo No. 2347, Dt. 02.07.2025

Copy submitted to the Additional District Magistrate (Revenue), Cuttack District for favour of kind information.

  
Mining Officer-Cum-Competent Authority,  
Minor Minerals, Cuttack District.

Memo No. 2348, Dt. 02.07.2025

Copy submitted to the Deputy Commissioner of Police, Cuttack UPD for favour of kind information with a request to instruct all the IICs to keep a close watch on any kind of river bed sand extraction in their respective police limit considering the fact that river bed sand mining during the monsoon season may endanger public safety.

  
Mining Officer-Cum-Competent Authority,  
Minor Minerals, Cuttack District.

Memo No. 2349, Dt. 02.07.2025

Copy submitted to the Superintendent of Police, Cuttack (Rural) for favour of kind information with a request to instruct all the IICs to keep a close watch on any kind of river bed sand extraction in their respective police limit considering the fact that river bed sand mining during the monsoon season may endanger public safety.

  
Mining Officer-Cum-Competent Authority,  
Minor Minerals, Cuttack District.

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

## 8.0 GENERAL APPROACH TO SUSTAINABLE SAND MINING

### 8.1 Pre-requisite for starting sand mining operation

- i) All district to prepare a comprehensive mining plan for the district as per the provision of District Survey Report. These reports shall be put on the website of District Administration. No mining shall be allowed in the area which has not been identified in the comprehensive mining plan of the District.
- ii) Replenishment study should be conducted on regular basis.
- iii) All potential rivers mining zone/area shall be identified and put for auction with proper geo-tagged details by the auctioning authority concerned.
- iv) The latitude and longitude of each mining lease shall be clearly mentioned in Letter of Intent issued to the potential mine lease. Such information shall be provided on the website of the district administration.
- v) The provision of these guidelines shall be considered while identifying the potential stretches /locations and boundaries of the leases for the minable area.
- vi) The Lol holder shall seek Environmental Clearance as per the provision of EIA Notification, and the regulatory authority shall ensure that the provision suggested in "Sustainable Sand Mining & Management 2016" and in this documents, as applicable are part of the clearance conditions.
- vii) There shall be no river bed mining operation allowed in monsoon

period. The period as defined by IMD Nagpur for each state shall be adhered with.

- viii) The monitoring infrastructures including weighbridge and adequate fencing of the lease area, CCTV, Transport permits, etc, as suggested in this document shall be ensured in order to reduce unrecorded dispatch.
- ix) Regular monitoring of mined minerals and its transportation and storage shall be ensured and all information shall be captured at centralized database so that easy tracking of illegal material can be done.
- x) Annual audit of each mining lease shall be carried out wherein three independent member of repute, nominated by District administration shall also participate.

## 8.2 Mining of Sand from Agricultural Fields

This practice is prevalent in Haryana; to ensure that mining from outside doesn't affect rivers, no mining is permitted in an area up to a width of 100 meters from the active edge of embankments or distance prescribed by Irrigation department whichever is critical. The top layer of soil varying between 1 and 2 meters is removed and stacked separately and thereafter the sand deposit which maybe 10-15 meter deep is mined. After removing the sand layer up to a maximum depth of 09 meters or the maximum mineable minerals, as permitted by competent authority. The topsoil stacked is spread out on the field and the same is brought under the cultivation.

Though the level of this land (mined out area) is lowered to the depth of the excavation and in initial years of cultivation the productivity is low, but the productivity of the fields improves with continued cultivation and addition of organic manure in the field. In Haryana, some leases are of large area



**j) Retain Vegetation Buffer at Edge of Water and Against River Bank:**

Riparian vegetation performs several functions essential to the proper maintenance of geomorphic and biological processes in rivers. It shields river banks and bars from erosion. Additionally, riparian vegetation, including roots and downed trees, serves as cover for fish, provides food source, works as a filter against sediment inputs, and aids in nutrient cycling. More broadly, the riparian zone is necessary to the integrity of the ecosystem providing habitat for invertebrates, birds and other wildlife.

**k) The River Bed mining should only be allowed during the dry season.**

No River bed mining should be permitted during rainy season (see Appendix 9).

**l) An Annual Status and Trends Report:**

This report should review permitted extraction quantities in light of results of the monitoring program, or as improved estimates of replenishment become available. The report should document changes in bed elevation, channel morphology, and aquatic and riparian habitat. The report should also include a record of extraction volumes permitted, and excavation location. Finally, recommendations for reclamation, if needed should be documented.

**2. Off-Channel or Floodplain Extraction Recommendations**

**a) Floodplain Extraction should be set back from the Main Channel**

In a dynamic alluvial system, it is not uncommon for meanders to migrate across a floodplain. In areas where sand and gravel occurs on floodplains or terraces, there is a potential for the river channel to migrate toward the pit. If the river erodes through the area left between the excavated pit and the river, there is a potential for "river capture," a situation where the low flow channel is diverted through the pit. In order to avoid river capture, excavation pits should set back from the river to provide a buffer, and should be designed to withstand the 100-year flood (100-year ARI). Adequate buffer widths and reduced pit slope gradients are preferred over engineered structures which require maintenance in perpetuity. Hydraulic, geomorphic, and geotechnical studies should be conducted prior to design and construction of the pit and bund. In addition to river capture, extraction pits create the possibility of stranding fish.

**b) The maximum depth of Floodplain Extraction should remain above the Channel Thalweg**

Floodplain pits should not be excavated below the elevation of the thalweg in the adjacent channel. This will minimise the impacts of potential river capture by limiting the potential for head cutting and the potential of the pit to trap sediment. A shallow excavation (above the water table) would provide a depression that would fill with



**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
ODISHA, BHUBANESWAR**

Established under the EIA Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India,  
B-10, Udaan, Bhubaneswar 751022. Tel: 0674 2541929. E-mail: [soiaaodisha@gmail.com](mailto:soiaaodisha@gmail.com)

2019/ST/AA

01.5.8.2021

File No. SEIAA-1322/02-2021

To  
The Tahasildar, Kantapada,  
Tahasil-Kantapada  
Dist-Cuttack

Sub: Proposal of Tahasildar, Kantapada for mining of sand from Balada Sand Quarry over an area of 12.00acres or 4.85ha at village- Balada, Tahasil- Kantapada, District- Cuttack - Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1322/02-2021 dated 08.02.2021

Sir,  
This is with reference to the application dated 08.02.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

The proposed activities in a nut shell are as follows: -

- a. This is a proposal for mining of sand from Balada Sand Quarry lying in the Devi River bed located at village- Balada, Tahasil- Kantapada, District- Cuttack, over lease area of 12.00acres or 4.85ha.
  - b. The mine area is a part of the Survey of India Toposheet No.F45U/3, F45U/4 bounded by Latitude: 20°16'22.7" N to 20°16'28.1" N and Longitude: 86°02'53.1"E to 86°03'03.2" E.
  - c. The mining lease is an identified sairat source in the DSR. The Balada Sand Quarry sairat source will be leased out under the OMMC Rules,2016 by Tahasildar, Kantapada to the successful bidder(lessee) on the basis of public auction for a lease period of 5 years.
  - d. The mining plan along with the PMCP of the mining project prepared on behalf of successful bidder (lessee) has been approved by Deputy Director Geology, Directorate of Mines, Bhubaneswar on 11.06.2020.
  - e. As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 1,26,450 cum of sand, when extracted upto a depth of 3.0 m. No study of the annual rate of replenishment of sand has been done for the sairat source which is a pre requisite as per the guidelines of sustainable sand mining management issued by the MoEF & CC, Govt. of India, and as per orders dated 13.09.2018 of the Hon'ble NGT.
  - f. The project proponent has also not furnished the width of the river, nor the alignment of the extraction path for sand transportation. As reported by the tahasildar, a river bridge is at a distance of 5.68Km away from the mining lease area.
  - g. The cluster certificate has been furnished by the Tahasildar certifying that there is no other mine located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
  - h. As per the approved mining plan, it is observed that sand from the quarry will be extracted upto a depth of 2.50 meter with annual extraction of sand not exceeding 25000 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the Item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5ha.

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.



6. The proposal is duly appraised by the SEAC in its meeting held on 29.06.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 422/SEAC-Misc-02 dated 02.07.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of sand mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Kantapada who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. Stipulated Conditions:

9.1 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 15<sup>th</sup> October, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand is obligatory for the project proponent.

9.2 In the first year i.e. before the rainy season of 2022, the extraction of sand shall not exceed 25000Cum, calculated by multiplying the working area in sqmtr by 2.5 meter depth of excavation.

9.3 The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.

9.4 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.

9.5 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures dam,

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Deputy Collector  
Tauzi & Loans  
Collectorate, Ct.ack.

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weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

- 9.6 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.
- 9.7 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.
- 9.8 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
- 9.9 Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
- 9.10 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- 9.11 No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
- 9.12 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

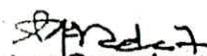
- 13 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
- 9.14 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
- 9.15 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
- 9.16 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
- 9.17 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.18 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
- 9.19 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1<sup>st</sup> day of January, April, July, October of each calendar year, falling which EC is liable to be revoked.
- 9.20 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.21 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.
- 9.22 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.23 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.24 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

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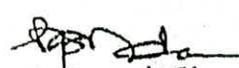
- 9.25 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.26 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.
- 9.27 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.28 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.
- 9.29 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.30 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

  
Member Secretary

Memo No 2043/SEIAA Dt. 5.8.2021

Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Cuttack/ Sub Collector, Athagad / Tahasildar, Kantapada for information and necessary action.
7. Guard file for record.

  
Member Secretary

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack



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ANNEXURE-4

**STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY  
ODISHA, BHUBANESWAR**

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)  
5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3510075, E-mail-seiaaorissa@gmail.com

Letter No 4868/SEIAA

Dt. 13.07.2022

File No. SIA/OR/MIN/281940/2022

To M/s. Suryavanshi Earth Movers  
Sri Bibekananda Dash (Authorized Person)  
At-Swampatna, Sibanarayanpur,  
Po-Keonjhar, Dist-Keonjhar, Pin-758030

Sub: Proposal for **Transfer of Environmental Clearance** of Balada river sand bed over an area of 12.00 Acres or 4.85 Hectares in village Balada under Kantapada Tahasil of Cuttack District from the name Tahasildar, Kantapada to M/s. Suryavanshi Earth Movers -reg.

Ref: (i) EC letter no. 2042/SEIAA dated 05.08.2021  
(ii) Your letter no. 1701/Sairat dated 30.06.2022  
(iii) Online proposal No. SIA/OR/MIN/281940/2022 dtd.06.07.2022

Sir

Kindly refer your online application on dated 06.07.2022, where in you have requested for transfer of environmental clearance granted by SEIAA, Odisha vide letter no. 2042/SEIAA dated 05.08.2021 issued earlier in favour of Tahasildar, Kantapada, Cuttack.

As submitted by the Tahasildar, it is noted that EC was obtained for Balada River Sand Bed for a period of 5 years in favour of Tahasildar, Kantapada vide the above mentioned EC letter under reference. Now, the said sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar to the successful bidder (lessee) for a lease period of 5 years. Hence, the Tahasildar has requested for transfer of EC in favour of M/s. Suryavanshi Earth Movers, Successful Bidder under the provision of OMMC Rules, 2016 for operationalization of the sairat source.

The proposal was registered in PARIVESH Portal on dated 06.07.2022 with required documents and the Authority decided in the SEIAA meeting held on 08.07.2022 that EC be transferred favour of M/s. Suryavanshi Earth Movers as recommended by Tahasildar and the new Project Proponent has to submit the detailed compliance report on all EC conditions on half yearly basis.

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Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

The SEIAA has no objection for transfer of environmental clearance accorded by SEIAA's letter no. 2042/SEIAA dated 05.08.2021 in the name of M/s. Suryavanshi Earth Movers with the same terms and conditions under which prior environmental clearance was initially granted and for the same validity period subject to satisfactory compliance to all the stipulated terms and conditions of EC along with the specific conditions mentioned below:

- 1) The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar and There are some organization in Odisha state who are empanel by ORSAC to conduct such survey. The details of UAV / Drone method is attached a separate sheet. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area.
- 2) Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31<sup>st</sup> December, 2022 if satisfactory replenishment study report is not submitted. The submission of study report of rate of annual replenishment of sand within one year is obligatory for the project proponent.
- 3) The PP is allowed to extract sand shall not exceed **25000 cum**, with depth **2.5 meter** in the first year. In case any change is proposed in the scope and limit of the project, the project proponent shall obtain fresh prior environmental clearance.
- 4) The Environmental Management Plan(EMP) shall be created for individual lease and the fund shall be kept in a single account and be implemented by the concerned Tahasildar to ensure the compliance with environmental conditions specified for grading, compaction and maintenance of haulage road, provision of water spray on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry, and provision of thick, multilayer and a continuous green belt around the lease area excluding the entry and exit gate for prevention of environmental pollution and noise during

Deputy Collector  
Taluzi & Loans  
Collectorate, Cutack

mining activity. All mining activity shall be done in scientific manner to safeguard degradation of environment. All the individual lease holders of the Tahasil shall implement the EMP as proposed. The Tahasildar shall ensure the compliance of this condition along with all lease holders of his jurisdiction.

- 5) The project proponent shall submit the real time photographs (geo-coordinate) of sand bed area, plantation activity (i.e. with mentioning no. of species and its survival rate), photographs during data collection for replenishment study of sand bed both pre and post monsoon period.
- 6) The project proponent shall submit half yearly compliance report of EC conditions with mentioning yearly production, replenishment rate of sand and geo-coordinate photographs of demarcated lease area and with details compliance of Environmental Management Plan (EMP).

*[Handwritten Signature]*

Yours faithfully,

*[Handwritten Signature]*  
Member Secretary

Memo No 4869/SEIAA /Dt. 13.07.2022.

Copy to

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. **Copy to the Collector /Sub Collector, Cuttack and Tahasildar, Kantapada** for information and necessary action.
8. Chairman/Member / Member Secretary, SEIAA for information.
9. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
10. Guard file for record.

*[Handwritten Signature]*

*[Handwritten Signature]*  
Member Secretary

*[Handwritten Signature]*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

~~X~~

### Annexure-1

The replenishment study for river bed sand is very essential in order to have a check on possible over exploitation. It is assumed that the riparian habitat disturbance is minimum if the replenishment is equal to excavation for a given stretch. It is imperative to have a study of replenishment of sand material during a defined period for sustainable sand mining. As per the MOEF&CC, Govt. of India's Enforcement and Monitoring Guideline for Sand Mining, 2020, there are two methods prescribed for the study of rate of replenishment of sand on a stretch of river bed. These are (1) physical survey of the field by the conventional method and (2) use of UAV / Drone and other image data processing techniques. The second method UAV/ Drone method is the one which has been found suitable for the above purpose, and recommended by the ORSAC, Bhubaneswar.

**The UAV / Drone method briefly is as follows:**

The Drone /UAV is fitted with the advanced camera used for survey purposes. The survey is conducted using a set of instruments and compatible software to depict the topography of the study area (the lease area) by utilizing the properly referenced data.

After running the prescribed steps, the software shall automatically generate orthorectified imagery. Ground truthing is done at minimum 5 locations spread evenly across the lease area by using DGPS instruments. The readings from DGPS instruments are compared with the Drone Data for accuracy assessment.

The study shall have the details of establishment of bench mark by putting a number of pillar points and various Ground Control Points (GCP) at the site, observing by DGPS the various GCPs for permanent bench marks and control points. The summary of the elevation data from each session's profile based on the post monsoon survey is mentioned in the tabular form. A detailed comparison sheet of both pre-monsoon and post-monsoon elevation data is prepared. Cross sectional depiction of deposition and erosion for each section in pre and post deposition seasons shall be given.

Drone images are used to recreate highly accurate orthomosaic maps of mining sites and quarries. Each pixel contains 2D geo tagged information (X, Y), and can be used for distance and surface measurements. A densified point cloud can be generated from Drone images and data. Each point contains geospatial (X,Y,Z) information. It provides an accurate model of a site for precise volume measurements and visual insights. The drone data is processed to generate Digital Terrain Model (DTM) and assessment of progressive volumetric change.

Adequate number of geomatic grade ground control bench marks (X,Y,Z), depending on the size of the lease area, are to be maintained permanently around the lease area within a maximum distance of 500 meters from the lease area for the entire study period. There should be pre and post monsoon survey to assess the sand replenishment within the study area.

There are some organizations in Odisha state who are empaneled by ORSAC to conduct such survey.

DH

  
 Deputy Collector  
 Tauzi & Lo  
 Collectorate, Cuttack

**Annexure-2****Essential Physical Criteria As Per Enforcement And Monitoring Guidelines For Sand Mining, January 2020 Of MoEF&CC, Govt. Of India**

Sl. No.	Essential Criteria	Reference
1.	"No Mining Zone": 1/4th part of the river width (excluding 3/4th the central part of the river width) on both sides of the river towards the river bank	4.1.1 (Para - e) Page - 16
2.	a) Distance between two clusters: $\geq 2.5$ km b) Area of mining lease area in a cluster: $\leq 10$ ha. c)	4.1.1 (Para - k) Page - 19
3.	Concave River Bank: No extraction of sand	
4.	No mining if a) Upstream: Lease is 1 km from major Bridge and high ways or $5(x)$ of the Bridge / public civil structure / water intakes point subject to lease is located at a minimum 250 meters distance. Where $x$ = Span of the bridge. b) Downstream side: Lease is 1 km from the major bridge and Highways Or $10x$ of the bridge / public civil structure / water intake point Subject to lease is located at a minimum distance of 500 meter where $x$ = span of the bridge	4.3 (Para - h) Page - 23
5.	Mining depth: $\leq 3$ meter (maximum 3 meter)	4.3 (Para - m) Page - 24
6.	Mining distance from river bank: $1/4^{\text{th}}$ of the river width, But subject to not less than 7.5 meter	4.31 (Para - m) Page - 24
7.	Area for removal of minerals: $\leq 60\%$ of mine lease area	4.3 (Para - s) Page - 25
8.	Minable sand per ha. Available for actual mining: $\leq 60,000$ MT/Annum	
9.	Regular replenishment study and replenishment rate	

DH

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cl \*tack.

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ANNEXURE-5

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सत्यमेव जयते

**INDIA NON JUDICIAL**  
**Government of Odisha**

**e-Stamp**

Certificate No.

Certificate Issued Date

Account Reference

Unique Doc. Reference

Purchased by

Description of Document

Property Description

Consideration Price (Rs.)

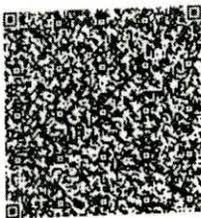
First Party

Second Party

Stamp Duty Paid By

Stamp Duty Amount(Rs.)

: IN-OD04377509199169U  
: 05-Aug-2022 12:53 PM  
: SHCIL (FI)/ odshcil01/ JAGATSINGHPUR/ OD-JSP  
: SUBIN-ODODSHCIL0105960078109250U  
: SURYAVANSHI EARTH MOOVERS REP BY BIBEKANANDA DASH  
: Article IA-35 Lease Deed  
: MOUZA-BALADA  
: 65,45,610  
(Sixty Five Lakh Forty Five Thousand Six Hundred And Ten only)  
: GOVT OF ODISHA REP BY TAHASILDAR KANTAPADA CUTTACK  
: SURYAVANSHI EARTH MOOVERS REP BY BIBEKANANDA DASH  
: SURYAVANSHI EARTH MOOVERS REP BY BIBEKANANDA DASH  
: 3,27,300  
(Three Lakh Twenty Seven Thousand Three Hundred only)



Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

Please write or type below this line-----

x

Vol-101  
77 to 118  
Fees paid  
As (C) - 1,60,138.00  
UC - 380.00

x

Bibekanananda Dash

Rs = 1,60,518.00

Rupees One Lakh sixty thousand  
five hundred eighteen) only.

PU 0000441079

Statutory Alert:

The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding  
Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid  
The responsibility of checking the legitimacy is on the users of the certificate

29

x Bibhananda Dash

SIGNATURE OF PURCHASER



Presented for registration in the Office of the District Sub-Registrar, Jagatsinghpur between the hours of 10 am and 4.30 pm on the 05th day of August 2002

by Bibhananda Dash S/o. Bihari Bihari Dash of Balada P.S. Gwindpur Dist. Jagatsinghpur by Profession Entrepreneur in Cattle Rearing and Earth Moving Native of Sehanarayapur P.O. Kanyalangan, District Kanyhar

Admissible under rule-25 duly stamped under the Indian stamp (Orissa Amendment) Act, 1970, Schedule I, A. No. 3, 5(c) and Schedule II of the Orissa Additional stamp duty Act, 1970 Exempted from does not require stamp duty.

S. B. L. S. Registrar Jagatsinghpur

Bibhananda Dash 05/08/2022

2509



2510

Bikash Routaray 05/08/2022



Bibhananda Dash

Execution is admitted by the above 1) Bibhananda Dash and also by the "Lessor-Governor of Odisha" represented through

2) Sri/Smt/Ms. Mitfanjali Dash, Tahasildar, Kantapada who is exempted from personal appearance U/Sec 88 of the Registration Act (XVI of 1908) and whose signature with designation seal proves to the fact of her execution and admission of execution

Executant is identified by Bikash Routaray S/o. Agadhe Routaray of the same place & by Profession, Cultivation Business

Deputy Collector Tauzi & Loans Collectorate, Cuttack

S. B. L. S. Registrar Jagatsinghpur

Form - N

Form Quarry Lease  
[See Rule 27(13)]

THIS INDETURE made this <sup>July</sup> 3<sup>rd</sup> day of 2022 between Governor of Odisha and on whose behalf Tahasildar, Kantapada & Competent Authority, OMMC Rules, 2016 (here in after called the "Lesser") of the one part and Bibekanananda Dash Age about 51 years s/o Kirtan Bihari Dash by act. Andhra P Dist- Keonjhar State : Odisha (herein after called "Lesser" which expression shall where the contest so admits be deemed to include his heirs, executors, administrators, assignees) of the other part. AT - Presat - Balada  
Ps - Postal, Ps - Gairam - DIT - Cuttack

SURYAVANSHI EARTH MOOVERS  
Bibekanananda Dash  
9/8/2022  
MANAGING PARTNER

WHEREAS the lessee has applied to the Competent Authority concerned for a Sand lease for Balada (Nainlo) Devi River Sand (Minor Mineral) Sairat Source in accordance with Provisions of the Odisha Minor Minerals Concession Rules, 2016 and Amendment Rule - 2022 in respect of the lands described in Part -1 of the schedule and has deposited a sum of Rs.14,61,250.00/- (Rupees Fourteen lakhs Sixty one thousand Two hundred Fifty only) as interest free security.

AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenant and conditions hereinafter contained.

NOW THIS INDENTURE witness as follows:-

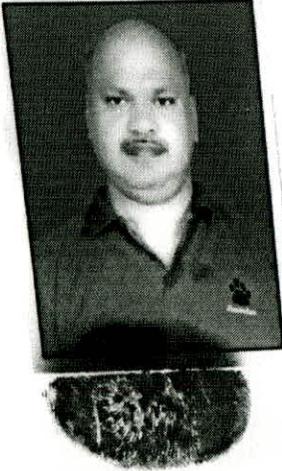
The lesser hereby demises to the lease the land described in Part-1 of the Schedule hereunder written and delineated in the map here unto annexed.

The said demised pieces of land shall be held by lessee for a term of 5 years from the date of execution of this agreement on which this executed deed is registered under Indian Registration Act and Odisha Registration Manual, subject to the terms, convents & conditions hereinafter provided.

Mitansjali Dash  
TAHASILDAR  
KANTAPADA, CUTTACK

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

Bibekanananda Dash



Biswanath Das

SURYAVANSHI EARTH MOOVERS  
Biswanath Das  
MANAGING PARTNER

OFFICE OF THE TAHASILDAR, KANTAPADA

Lesser: Tahasildar, Kantapada, AT-Kantapada, PO-Kantapada,  
PS- Olatpur, Dist- Cuttack (on behalf of State of Odisha.

Lessee: Suryavanshi Earth Moovers At- Sibanarayanpur,  
Po- Keonjhar, Dist- Keonjhar.

Source : Balada (Nainlo) Devi River Sand Sairat Source, Sairat Case  
No-22/2020-21 for the year 2022-23 to 2026-27 for five years.

Lease value for one year :

1. Royalty(25000 Cum x 222)	= Rs. 55,50,000/-
2. Dead Rent (4.89 x 10500).	= Rs. 51,350/-
3. Surface Rent (4.89 x 360)	= Rs. 1,760/-
4. DMF (10% of Royalty)	= Rs. 5,55,000/-
5. EMF (5% of Royalty)	= RS. 2,77,500/-
6. Income Tax (2% of Royalty)	= Rs 1,10,000/-

**Total = Rs 65,45,610/-**

Nature of agreement :- Lease agreement as per sub rule 13 of Rule 27 of OMMC  
Rule - 2016 and Amendment Rule - 2022.

Mitanshu Das  
TAHASILDAR  
KANTAPADA, CUTTACK

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The Schedule above referred to

**PART-1**

Location and Area of the Lease

Village- Balada, Tahasil – Kantapada, PS- Govindpur

Khata No -331, Plot No -128, Area - AC12.00 dec, Kissam- Nadi

Herein after called as "said lands"

SURYAVANSHI EARTH MOOVERS  
Bibharanada Dada  
MANAGING PARTNER

As per plan annexed and bounded

On the North by Govt land

On the South by River

On the East by River

And on the West by River

**PART-II**

**TERMS AND CONDITIONS OF THE LEASE**

This lease is subject to the conditions laid down in Rule 33 of OMMC Rule, 2016 & Amendment Rule-2022 and also all other conditions pertaining to lease as provided in the rules, that is as under-

01. The lessee shall pay to the State Government surface rent before the execution of the lease deed for the remaining period of the year and thereafter pay such yearly rent on or before the 15th January of every year.

02. The lessee shall pay dead rent for the remaining period of the year before the execution of the lease deed and thereafter pay yearly dead rent on or before the 15th January of every year and an account of the

Bibharanada Dada

Mitangali Dada  
TAHASKIDAR

Rule-33  
or condit

Deputy Collector  
Tauzi & Loans  
Collectorate, C. \*tack.



**Endorsement of the certificate of admissibility**

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 25(1) 111  
 Paid : A5(c)-160138 ,, User Charges-380 ,Total 160518

Date: 05/08/2022

**Endorsement under section 52**

Presented for registration in the office of the Sub-Registrar District Sub-Registrar JAGATSINGHPUR between the hours of 10:00 AM and 1:30 PM on the 05/08/2022 by **BIBEKANANDA DASH**, son/daughter/wife of **KIRTAN BIHARI DASH**, of **AT-BALADA, PO-POSTAL, PS-GOVINDPUR, DIST-JAGATSING**, by caste **General**, profession **Business** and finger prints affixed.

Signature of Registering officer  
 Jagatsinghpur

Signature of Presenter / Date: 05/08/2022

**Endorsement under section 58**

Signature of Registering officer.  
 Registering Officer  
 Jagatsinghpur

Execution is admitted by :				Date of Admission of Execution
Name	Photo	Thumb Impression	Signature	
GOVERNOR OF ODISHA(GOVT)	Execution By GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by	Execution By GOVERNOR OF ODISHA(GOVT) Who is Exempt from personal Appearance in this office U/S 88 Act XVI of 1908 approved by Signature of the Registering officer	—
BIBEKANANDA DASH		 243385726		05-Aug-2022

Identified by **BIKASH ROURAY** Son/Wife of **AGADHU CHARAN ROURAY** of **AT-BALADA, PO-POSTAL CUTTACK** by profession **Business**

Name	Photo	Thumb Impression	Signature	Date of Admission of Execution
BIKASH ROURAY		 42436530		05-Aug-2022

Registering Officer  
 Jagatsinghpur

Signature of Registering officer  
 Registering Officer  
 Jagatsinghpur

Date: 05/08/2022

**Endorsement of certificate of registration under section 60**

Registered and true copy filed in : Office of the District Sub-Registrar, JAGATSINGHPUR

Book Number : 1 || Volume Number : 21

Document Number : 10722200973

For the year : 2022

Seal :

Date: 06/08/2022

Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack

Signature of Registering officer  
 Registering Officer  
 Jagatsinghpur

DSR/SR Remarks If Any :

royalty payable by him shall be kept by the competent Authority and as soon as the royalty payable by him becomes equal to or in excess of the dead rent already paid by him, he shall remove the minor minerals only after payment of the royalty and in such cases advance dead rent paid by him shall be deemed to have been merged into the amount of royalty that he was liable to pay.

03. The lessee shall pay to the Government, compensation for all damages, injuries or disturbances which has been caused by him in the course of mining operation and shall indemnify the government against all claims which may be made by third parties in respect of such damage, injury of disturbances.
04. The lessee shall commence quarrying operations within three months from the date of execution of the lease deed which shall be carried on in a proper, skilful and workman-like manner and the lessee shall send to the Director and Deputy Director or Mining Officer concerned, under whose jurisdiction the area is located and to the Director of Mines Safety, Bhubaneswar and intimation in from H. of the opening or reopening of the quarry so as to reach them within a period of fifteen days from the date of such commencement.
05. If the lessee does not work upon the quarry for a continuous period of six months, the lease shall be liable to be cancelled, unless prior permission has been granted by the competent Authority for such stoppage on reasonable grounds.

Provided that the competent Authority may, on an application made by the lessee before it is cancelled and on being satisfied that it will not be possible for the lessee to

SURYAVANSHI EARTH MOOVERS  
Bibeharande Datta  
5/8/2022  
MANAGING PARTNER

Mitanguli Datta  
TAHASILDAR

Deputy Collector  
Tauzi & Loan  
Collectorate, G. P.

Bibeharande Datta

undertake mining operations or to continue such operations for reasons beyond his control, make an order within a period of one month from the date of receiving such application and subject to such conditions as may be specified to the effect that such lease shall not be cancelled.

06. The lessee shall allow reasonable facilities of access to other concessionaires of major and minor minerals, as may be directed by the Competent Authority.

07. If any minor minerals not specified in the lease deed is discovered in the leased area, the lessee shall report it forthwith to the Competent Authority and the Director and the lessee shall not win or dispose of any such minor mineral unless such minor minerals is included in the lease deed or a separate prospecting license-cum-mining lease or mining lease or quarry lease, as the case may be, to extract the newly discovered minor mineral within three months from the date of discovery or if he declares his intention not to work upon the discovered minor mineral, the State Government or the competent Authority, as the case may be, may grant prospecting license-cum-mining lease or mining lease or quarry lease in respect of that minor mineral to any other person after observing the procedure specified under these rules for the purpose:

Provided that, if the mineral discovered is not a minor mineral, the lessee shall not be entitled to any preference for the purpose of obtaining a lease for the new mineral, by reason only of the lands being included in his earlier lease for extraction of minor mineral.

*B. Sahananda Dhar*

SURYAVANSHI EARTH MOVERS  
B. Sahananda Dhar  
5/8/2022  
MANAGING PARTNER

*Mitunjali Dash*  
TAHASELDAR

*[Signature]*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Chitradurga

-X-

08. The lessee shall not carry on or allow to be carried on, any quarrying operation at any point within a distance of-

a. One hundred meters from any railway line (except under and in accordance with the written permission of the railway Administration concerned) and in case of National Highway, State Highway, monuments, heritage sites, or any reservoir; except in accordance with the previous permission of the Collector.

b. Fifty meters from any tank, canal, road (other than a National or State Highway or other public works or buildings or inhabited sites), except under in accordance with the previous permission of the collector.

SURYAVANSHI EARTH MOVERS  
B. Behanand  
5/8/2022  
MANAGING PARTNER

09. The Railway Administration or the Collector, as the case may be, may grant such permission as required under clause (a) or (b) of Sub-Rule (8) on such conditions as may be specified.

10. The State or Central Government shall have right to construct any road, railway or canal or reservoir or to lay electric or telephone lines in or over the lands held under the lease.

Provided that the lessee shall be given at least sixty days prior notice before the right is exercised and the area thus utilized shall be excluded from the area held under lease.

11. The lessee, with prior written permission of the competent authority, can erect at his own cost, temporary structure including buildings required for the purpose of quarrying operation within the leased area, without violating any law or obstructing any natural flow, community access or without causing damage to any embankment or public

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Collectorate, Cutack

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property, which shall be dismantled by the lessee at his own cost or completion of the lease term or on determination of the lease. The competent Authority can pass orders to dismantle such structures if found erected illegally or causing damage to public.

12. The lessee shall, at his own expense, erect and at all times maintain and keep in good condition boundary marks and pillars necessary to delineate the leased area.

13. The lessee shall obtain permission of the competent authorities of the Forest Department, Odisha to carry on any operation in forest area.

14. The lessee shall abide by the provisions of all laws for the time being in force, relating to the working of quarries and matters affecting the safety, health and convenience of the persons employed for quarrying and of the public and he shall also obey all existing laws of way, water and other easements.

15. The lessee shall keep correct accounts of minor minerals other than specified minor minerals quarried and dispatched and shall furnish a quarterly return in Form-P and annual return in Form-K to the Competent Authority and the Director.

16. The lessee shall afford reasonable facilities for inspection of the quarry, accounts and records pertaining to quarrying operation to the Competent Authority and Director or any other officer authorized by any of them and such officer may issue directions to prevent wasteful extraction of minerals and to ensure observance of the provisions of rules and

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9/8/2008  
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specify the time limit not exceeding sixty days within which the directions shall be complied with.

17. If the lessee does not allow the inspecting officer reasonable facilities for inspection or fails to comply with the directions within the specified time limit, the Competent Authority may forfeit the whole or part of the security deposit paid by the lessee or impose penalty not exceeding rupees fifty thousand and may cancel the lease and forfeit the security deposit.

18. The lessee shall report about all accidents involving injury or loss of life or loss or damage to property forthwith to the concerned Competent Authority and Collector of the District.

19. If any Government dues payable under the lease deed remain unpaid for one month beyond the date fixed in the lease deed for such payment, the Competent Authority or any officer authorized by him may enter into the leased area and seize all or any of the minor minerals or other movable properties and may dispose of such seized minor minerals or properties towards sufficient satisfaction of the Government dues and all costs and expenses occasioned by the nonpayment thereof and if any such government dues remain unpaid over two months beyond the date fixed in the lease agreement for such payment, the Competent Authority may terminate the lease, and take possession of the leased area or re-entry without prejudice to such payment, the Competent Authority may terminate the lease, and take possession of the leased area on re-entry without prejudice to such action as may be taken under the provisions of the Odisha Public Demands Recovery Act, 1962 for recovery of such dues.

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20. The Controlling Authority shall have the right to pre-emption at current market rates over all minor minerals extracted or collected by the lessee and shall be indemnified by the lessee against the claims of any third party in respect of such minerals.

21. The lessee shall remove all minor minerals extracted before the end of the lease period or of its determination, if it is determined earlier, and all other materials and structures within such reasonable period not exceeding two months or as the Competent Authority may allow.

22. All minor minerals, materials, machineries, buildings and other structures, left in the leased area after the date line fixed or time allowed by the Competent Authority shall be deemed to be the property of the Government and the competent Authority may dispose of such property by public auction and the sale-proceeds shall be credited to Government account with the approval of Controlling Authority.

23. If any mineral other than minor minerals is found in the area in course of quarrying of minor minerals, the lessee shall intimate in writing the fact to the Competent Authority and the Director forthwith and the lease shall be terminated without payment of any compensation to the lessee.

24. The lessee shall ensure proper maintenance of hill slopes so as to prevent major erosion and observe all such safeguards as provided in the Mines Act, 1952 and the rules and regulations framed there under from time to time.

25. The lessee shall carry out quarrying operation with appropriate environment safeguards and shall take such

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steps for reclamation and raising of plantations in the lease area in line with the prescriptions under rules 29 to 37 of the Granite Conservation and Development Rules, 1999.

26. The lessee shall keep the Government indemnified from any liability, compensation, damage etc., arising out of his acts, omissions as a lessee during the subsistence of the lease.

27. No rejected / off grade major mineral shall be removed on payment of royalty as minor mineral, under this rule.

28. The Competent Authority may include such other conditions in the lease deed with the approval of the Controlling Authority.

29. The lessee shall abide by the provisions of the Mines Act, 1952 and rules and regulations framed there under, the Explosives Act, 1884 and rules made, there under for development of the source of minor minerals in workman like manner and for avoidance of any danger arising out of such winning of mining mineral.

30. The lessee shall be liable to pay royalty or dead rent, surface rent, additional charge, amount of contribution payable to the District Mineral Foundation, amount of Contribution payable to the environment Management Fund and fees for Compensatory Afforestation as may be determined or specified by the Govt. from time to time.

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31. If in any event the orders of the competent authority is revised, reviewed or cancelled by the concerned controlling authority or the auction holder fails to fulfill the terms & conditions of the auction sale due to force majeure such as act of God, war, insurrection, riot, civil commotion, strike, earthquake, storm, tidal wave, flood, lightening, explosion, fire & any other happening beyond control of auction holder, delay in development of infrastructure, acquiring of land for quarrying operation & for use of land of public purpose the action holder shall not claim for any compensation.

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PART-III

Liberties, power & privileges to be exercised and enjoyed by the lessee

01. To enter upon and use the land, described in Part-1 of the Schedule during the term here by demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral/minerals leased in natural or in processed/converted form.

02. To make roads, tram ways, install machineries, lay electric and telephone line, on and over the said lands.

03. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

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PART-IV

**Restrictions and conditions as to the exercise of liberties,  
power and privileges in Part-II**

01. No land shall be used for surface operations if objection is raised by the competent Authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.

02. The lessee shall not cut or injure any tree in the leased area falling within Reserved/protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in his behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.

03. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.

04. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these Rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling and illegal mining, and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.

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*Bibeharanda Dan*  
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*Mitangjali Dash*  
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KANTAPADA, CUTTACK

*[Signature]*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

PART-V**Liberties, powers and privileges reserved to the State Government**

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, tracking and transportation of mineral as may be deemed necessary.

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PART-VI**Provision regarding Rents and Royalties**

01. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule-I.

02. All payments relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury / Sub-Treasury and in such manner as the Competent Authority may prescribe.

03. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.

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Collectorate, CL

04. The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each yearly period during the subsistence of the lease.

05. The lessee shall pay surface rent in advance and not later than 15th January of each year.

06. The lessee shall, in addition to the rents and royalties also pay the contribution to the district mineral foundation and the Environment Management Funds at the rates specified in the Rules.

07. The lessee shall also pay the additional charge at the rate of Rs.187/-per cubic meter.

08. The minimum guaranteed quantity lease shall be 25000 Cum per annum.

#### 9. Stipulated Conditions:

9.1 This Environmental Clearance is given with a condition that "maximum depth of extraction to be 2.5 meter and maximum quantity of sand to be extracted in the first year is 25000cum. Rate of replenishment study be done forthwith."

9.2 The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MOEF &CC, Govt. of India. The finding of the study shall be submitted to SEIAA to assess the rate of replenishment of mined out sand in the lease area. Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year, if satisfactory replenishment study report is not submitted. The submission of study report

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Deputy Collector  
Tauzi & Loans  
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of rate of annual replenishment of sand within one year is obligatory for the project proponent.

9.3 The project proponent should carry out River bed sand mining manually by engaging local labours in force to check over exploitation of sand at the source.

9.4 The Tahasildar has submitted the cluster certificate certifying that there is no other mines located within 500 meters from the periphery of the proposed mine lease area. This EC is liable to be cancelled/revoked if the submission on cluster is found to be incorrect/false in future.

9.5 Any change in the plan or quantity to be produced shall require prior approval of SEIAA. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.

9.6 There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'. Further, no mining shall be allowed within 200 m of any existing structures, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto an minimum stretch of 200 meters from the bridge and it may extend upto 500 meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area within the leasehold. Exact map of the lease area, and the 'no mining zone' shall be drawn to scale, showing the DGPS coordinates of all corner points, and the location of the bridge, embankment, extraction route & other structures; and such map has to be submitted to SEIAA by the project proponent through the Tahasildar within three months of the date of issue of the EC. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

9.7 The lease area and the actual working area shall be demarcated on the ground by erecting durable masonry / concrete pillars by the project proponent.

9.8 The project proponent shall take prior statutory and regulatory clearance as required from the concerned authorities in respect of the project, before carrying out any operation.

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Bibeknanda Das  
5/8/2022  
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Mitangali Das  
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Tazui & Loans  
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9.9 Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.

9.10 Sand mining operations shall not affect the existing sources for irrigation / drinking water/industrial purpose.

9.11 The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.

9.12 No transportation of minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/Gram Panchayat/BDO and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.

9.13 Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.

9.14 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.

9.15 The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The PP shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.

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Deputy Collector  
Tauzi & Lo  
Collectorate, Chitruk

9.16 Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.

9.17 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.

9.18 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB alongwith the compliance report.

9.19 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.

9.20 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MOEF&CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, **failing which EC is liable to be revoked.**

9.21 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

9.22 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure that the project proponent submits quarterly compliance reports.

9.23 The concerned Regional Office of the MoEF&CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MOEF&CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

9.24 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /Zila Parisad /Municipal Corporation / Urban LocalBody as the case may be.

9.25 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.

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Tauzi & Loans  
Collectorate, Cutack



9.26 The SEIAA, Odisha may revoke or suspend this EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

9.27 The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.

9.28 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environment clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.

9.29 The above conditions will be enforced inter-alia, under the provisions of the Water(Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

9.30 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.

9.31 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.

Signed by Mitansjali Dash.....

(Tahasildar, Kantapada & Competent Authority)  
**KANTAPADA, CUTTACK**

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

For and on behalf of Governor of Odisha, in the presence of

1. Sushant Sahoo
2. Addl. Tahasildar Kantapada to party, JPA

Bikash Routaray

Signed by Bibhananda Dal 5/8/2022.....

(M/s. Suryavanshi Earth Moovers  
**SURYAVANSHI EARTH MOOVERS**)

5/8 - Arashu Rautaray  
Balada  
Post/PS - Social  
Cuttack

At- Sibanarayanpur, PO- Keonjhar, Dist- Keonjhar.

Typed & prepared by me

State: Odisha) Lesse in the presence of

1. Jibanananda Patra s/o Ramesh Ch Patra  
At- Brahmabati, PO- Badamulai, PS- Govindpur, Dist - Cuttack

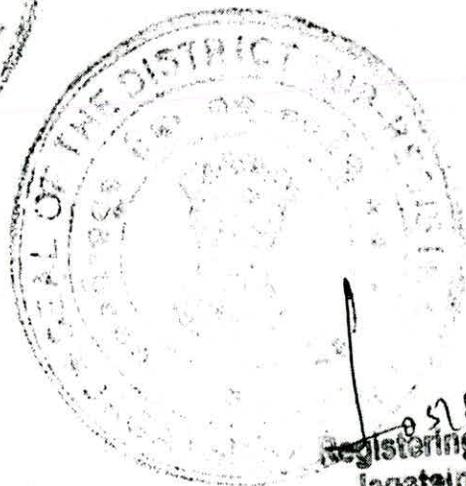
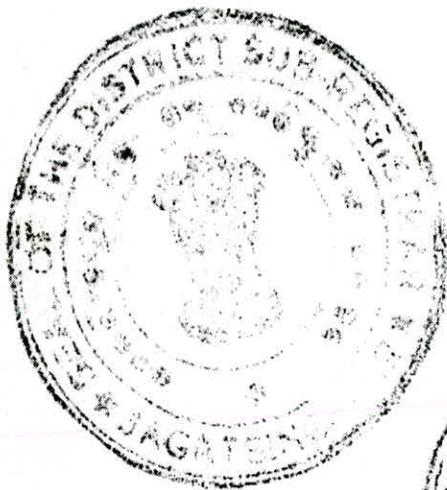
**SURYAVANSHI EARTH MOOVERS**  
Bibhananda Dal

2. Bijaya Mohanty (Adv) 0-408/13  
s/o - Aratray Mohanty  
At- Babaj'a, PO - Uttara

**MANAGING PARTNER**

Stamp  
Impound Case No. 64/2022  
Certified that the Deficit Impound  
Stamp Duty of Rs 73043/- and Penalty  
of Rs 57/- Total of Rs 73100/- has  
been realised from the concerned  
Party vide this office M.R. No 64,  
21.05.08.2022.

*S. Behar*  
District Sub-Registrar  
Cum- Stamp Collector  
Jagatsinghpur



*S. Behar*  
Registering Officer  
Jagatsinghpur

Book No:- 1 Vol. No. 101  
Document No. 934 Page 77 to 118  
e-Registration No. No. 722200984  
e-Registration Document No. 10722200973  
e-Registration Vol. No. 21 Date 06.08.2022  
For the Year 2022

*S. Behar* 06/08/2022  
Registering Officer  
Jagatsinghpur

*S. Behar*  
Deputy Collect  
Tauzi & Loans  
Collectorate, Ct. tack.



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ଭାରତ ସରକାର  
Unique Identification Authority of India  
Government of India

ରାମାଙ୍କନ କ୍ରମ / Enrollment No.: 2017/48500/40085

To  
ବିବେକାନନ୍ଦ ଦାଶ  
BIBEKANANDA DASH  
SWAMPATNA  
Sibanarayanpur,  
Swampatna  
Patana Kendujhar  
Odisha 758030  
9437003732

25/02/2015  
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ଆପଣଙ୍କ ଆଧାର ସଂଖ୍ୟା / Your Aadhaar No. :

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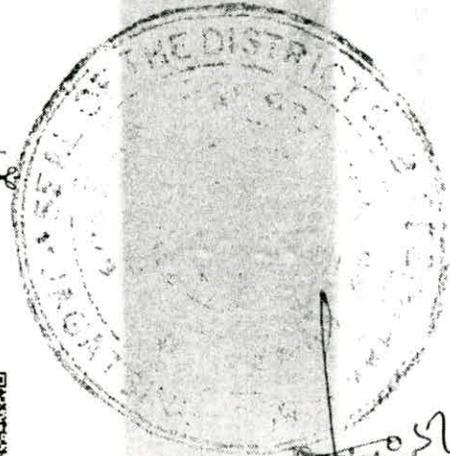


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Government of India  
ବିବେକାନନ୍ଦ ଦାଶ  
BIBEKANANDA DASH  
ପିତା : କିରତନ ବିହାରୀ ଦାଶ  
Father : KIRTAN BIHARI DASH  
ଜନ୍ମ ତାରିଖ / DOB : 15/06/1972  
ପୁରୁଷ / Male



**5180 7788 6312**

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*Jagatsingh*  
Registering Officer  
Jagatsinghpur

*Jy*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

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आयकर विभाग  
INCOME TAX DEPARTMENT  
BIBEKANANDA DASH



भारत सरकार  
GOVT. OF INDIA

KIRTAN BIHARI DASH

15/06/1972

Permanent Account Number

AFKPD0069F

*Bibeknanda Dash*

Signature



03122014



*[Signature]*  
Registering Officer  
Jagatsinghpur

*[Signature]*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cutack

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**THE ODISHA STATE BAR COUNCIL**  
High Court Annex, Cuttack - 751 001, Ph. No. 2507885

Name: **BIJAYA MOHANTY**



ENROLLMENT NO & DATE: 0 - 408 / 23.06.11

DATE OF BIRTH: 26.06.1984

PLACE OF PRACTICE: **CUTTACK**

CHAIRMAN

SECRETARY

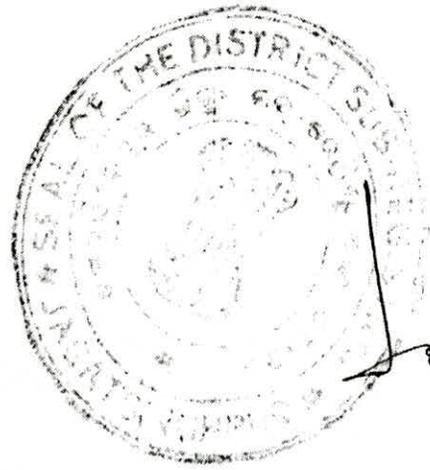
*Bijaya Mohanty . Adv.*

FATHER'S NAME

ADDRESS

BLOOD GROUP

PHONE



*05281200*  
Registering Officer  
Jagatsinghpur

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

### ଖତିୟାନ

ଖମିଆ : ବଳଦା  
ଆଜା : ଗୋବିନ୍ଦପୁର  
ଆଜା ନମ୍ବର : 79

ତହସିଲ : କଣ୍ଟାପଡ଼ା  
ତହସିଲ ନମ୍ବର : 79  
ଜିଲ୍ଲା : କଟକ

ଜମିଦାରଙ୍କ ନାମ ଓ ଖେତାଟ ବା ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		ଓଡ଼ିଶା ସରକାର ଖେତାଟ ନଂ -				
1) ଖତିୟାନର କ୍ରମିକ ନମ୍ବର		331				
2) ପ୍ରଜାର ନାମ, ପିତାର ନାମ, ଜାତି ଓ ବାସସ୍ଥାନ		ଆବାଦ ଅଯୋଗ୍ୟ ଅନାବାଦୀ				
3) ସ୍ୱତ୍ୱ						
4) ଦେୟ :	ଜଳକର	ଖଜଣା	ସେସ୍	ନିଷ୍କାର ସେସ୍ ଓ ଅନ୍ୟାନ୍ୟ ସେସ୍ ଯଦି କିଛି ଥାଏ	ମୋଟ	5) କ୍ରମବର୍ଦ୍ଧନଶୀଳ ଖଜଣାର ବିବରଣୀ
6) ବିଶେଷ ଅନୁସଙ୍ଗ ଯଦି କିଛି ଥାଏ						
<b>BLANK SPACE FOR STAMPING</b>						
ଅନ୍ତିମ ପ୍ରକାଶନ ତାରିଖ - 10/10/2013						
ଖଜଣା ଆର୍ଯ୍ୟ ତାରିଖ - 01/04/2014						



*[Signature]*  
**Registering Officer**  
 Jagatsinghpur

*[Signature]*  
**Deputy Collector**  
 Tauzi & Loans  
 Collectorate, Cuttack

66



ଖତିୟାନର କ୍ରମିକ ନଂ : 331		ମୌଜା : ବଳଦା			କିଲ୍ଲା : ନ	
ପୁର ନମ୍ବର ଓ ଚକର ନାମ	କିସମ ଓ ପୁରର ଖଜଣା	କିସମର ବିସ୍ତାରିତ ବିବରଣୀ ଓ ଚୌହଦି	ରଜରା			ମତ୍ରବ୍ୟ
			ଏ.	ଡି.	ଫେଡ୍ଟର	
7	8	9	10	11	12	
128	ନଦୀ		144	3600	58.4205	
181	ନଦୀ		0	1300	0.0526	
182	ନଦୀ		0	0300	0.0121	
238	ନଦୀ		9	5500	3.8648	
273	ନଦୀ		0	0400	0.0162	
5 plots			154	1100	62.3662	

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack



OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]  
 586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 1888 / 2575

Dt. 01.10.2022

**CONSENT TO OPERATE ORDER**

**CONSENT ORDER NO. RO/CTC/CTO. 188 /2022/ WPC/APC**

**Sub:** Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

**Ref:** Your Online Application No. 4340726 and this Office Consent to Establish order issued vide letter No. 1816/2575, dtd. 22.09.2022.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **M/s. BALADA RIVER SAND BED**

Name of the Occupier & Designation: **Sri Bibekananda Dash (Authorised Person),**

Address of the unit: **At Village: Balada (Plot No. 128 of Khata No. 331, lease hold area of 12.00 Acres (4.85 Ha.), Kisam: Nadi), Ps: Govindpur, Tahasil- Kantapada, Dist.: Cuttack, Odisha**

This consent order is valid for the period up to **31.03.2025**

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1.	Mining of River Sand	25,000 Cubic Meter per Annum

P.T.O.

*Deputy Collector  
 Tauzi & Lona  
 Collectorate, Cuttack*



**A. Discharge permitted through the following outlets subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS mg/l	O & G mg/l	BOD mg/l
01.	Septic Tank (Domestic effluent)	Soak pit		-	-	--	-

**B. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard			
					PM	SO <sub>2</sub>	NO <sub>x</sub>

**C. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Top soil/over burden	As per approved mining plan	--	--	--	As per approved mining plan

  
 Deputy Collector  
 Tauzi & Lanes  
 Collectorate, Cutack

P.T.O



~~X~~

CONSENT ORDER

**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been taped by the consumer for utilization for any purposes whatsoever.

Cntd...

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack



~~6X~~  
CONSENT ORDER

Page 4

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

Contd...

Deputy Collector  
Taluzi & Loans  
Collectorate, Chitack



~~15~~  
**CONSENT ORDER**

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...

60

Deputy Collector,  
 Tahsil, Puri  
 Collectorate, Cuttack



~~CONFIDENTIAL~~

**CONSENT ORDER**

Page 6

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Contd...

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack.



#### F. SPECIAL CONDITONS:

1. The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.
2. Any change in mining technology/ scope of working shall not be made without prior approval of the State Environment Impact Assessment Authority (SEIAA).
3. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made and also shall comply with the stipulated conditions specified in the Environmental Clearance order issued by SEIAA.
4. Mining activity shall be carried out as per approved mining plan prepared for this project.
5. An Annual Return of the production undertaken shall be submitted at the end of financial year.
6. Domestic effluent if any from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
7. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (As per enclosed Annexure-II).
8. Dust suppression on mine haul roads shall be carried out by spraying water through mobile/fixed water sprinklers.
9. Regular collection of spilled over raw material from haul roads shall be practiced to prevent the generation of dust due to movement of dumpers / trucks.
10. The transportation vehicles shall be covered with tarpaulin cover to control generation of any fugitive emission during transportation.
11. The Lessee shall undertake plantation as mentioned in the Mining Plan.
12. Adequate measures shall be taken for control of noise levels in the work environment of mine area so that noise levels at the boundary line of mine lease area shall not exceed 75 dB(A) during day time (6.00 AM to 10.00 AM) and 70 dB(A) during night time (10.00 PM to 6.00 AM).
13. The mine shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
14. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.

Deputy Collector  
Tauzi & Loans  
Collectorate, Clack

P.T.O.



15. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air (PCP) Act, 1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
16. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

*Banshi*  
REGIONAL OFFICER

To,  
Sri Bibekananda Dash (Authorised Person),  
M/s. Balada River Sand Bed,  
M/s. Suryavanshi Earth Movers,  
At: Swampatna, Sibanarayanpur,  
Po/ Dist: Keonjhar- 758030,  
Odisha

Memo No: 1889 Dtd. 01.10.2022

Copy forwarded to:

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. Collector & District Magistrate, Cuttack
3. Mining Officer, Cuttack Circle, Cuttack
4. Tahasildar, Kantapada
5. Copy to Guard file.

*Banshi*  
REGIONAL OFFICER

*QA*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.



~~SECRET~~

CONSENT ORDER

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :  
EFFLUENTS.**

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for Irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex.1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01	1.0	-----	2.0
17	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr*6) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

Deputy Collector
   
Tauzi & Loans
   
Collectorate, Cutack

20	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23	Nickel (as Ni) mg/l max.	3.0	3.0	-----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	-----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29	Radioactive Materials				
	a) Alpha emitter micro curie/ml.	10 <sup>7</sup>	10 <sup>7</sup>	10 <sup>6</sup>	10 <sup>7</sup>
	b) Beta emitter micro curie/ml.	10 <sup>6</sup>	10 <sup>6</sup>	10 <sup>7</sup>	10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Clack.



## CONSENT ORDER

### NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	- Gravimetric TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual 24 Hours	40 60	40 60	- Gravimetric TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	100 400	100 400	- Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

\*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack

OFFICE OF THE TAHASILDAR, KANTAPADA

Letter No. 139 / Date 17.1.23 /

To

The Sr. Scientist, SEIAA, Bhubaneswar  
The Dy. Director (Mining), Cuttack  
The Geologist, Cuttack District  
SDO, Irrigation, Kantapada, Cuttack

Sub: Joint enquiry for assessment of Sand extracted by the lessee of Balada-Nainlo Devi River Sand Sairat Source under Kantapada tahasil.

With reference to the subject cited above this is to inform you that during regular checking of sairat sources it is found that there is some doubt in sand extracted by the lessee of Balada-Nainlo Devi River Sand Sairat Source. So you are requested to enquire the source and submit the report of exact quantity of sand extracted by the lessee till date.

So you are requested to make it convenient for completion of the said enquiry on the 25.01.23 positively.

This is for your kind information and necessary action.

*Mud*  
18/01/2023  
Tahasildar, Kantapada  
& TAHASILDAR  
KANTAPADA, CUTTACK

Memo No. 140 / Dt. 17.1.23 /

Copy submitted to the ADM(Revenue), Cuttack / Sub-Collector (Sadar),Cuttack for kind information.

*Mud*  
18/01/2023  
Tahasildar, Kantapada  
& TAHASILDAR  
KANTAPADA, CUTTACK

Memo No. 141 / Dt. 17.1.23 /

Copy to the Addl. Tahasildar / Revenue Supervisor / R.I Brahmansailo / Sri Kailash Sahoo, Amin of Kantapada tahasil for information and they are directed to remain present during the enquiry positively.

*Mud*  
18/01/2023  
Tahasildar, Kantapada  
& TAHASILDAR  
KANTAPADA, CUTTACK

Memo No. 142 / Dt. 17.1.23 /

Copy to Suryavanshi Earth Moovers (Lessee), At- Sibanarayanpur, Po- Swampatna, Dist- Keonjhar for information and he is directed to remain present during the enquiry positively.

*Mud*  
18/01/2023  
Tahasildar, Kantapada  
& TAHASILDAR  
KANTAPADA, CUTTACK

*Santelan Swain*  
10.11.2022

*Deputy Collector*  
*Tauzi & Loans*  
*Collectorate, Cuttack*

**Joint enquiry report of river sand excavation from the Balada-Nainlo Devi  
River Sand sairat source under Kantapada Tahasil of Cuttack District**

In response to the Letter No-139, Dt-17-01-2023, Office of the Tahasildar, Kantapada, the field visit was conducted by Deputy Director of Mines, Cuttack, Geologist, Cuttack, SDO, Irrigation, Kantapada, Cuttack and Tahasildar, Kantapada along with Revenue officials of Kantapada tahasil. The revenue officials have identified the lease boundary line. From the Survey, it is noticed that, Five patches of Sand area have been excavated from the balada-nainlo sand quarry of the Kantapada Tahasil. To assess the excavation of minor mineral (Sand), The area was visited with the Cadastral map and the total excavated areas were surveyed through hand held GPS and measuring tape.

The tentative Quantity of sand excavated from the Balada-Nainlo lease area are given below.

PATCH	Average Length (m)	Average Width (m)	Average Thickness of excavation (in m)	Volume (In Cum)
PATCH-1	120	29	2	6960
PATCH-2	206	24	2	9888
PATCH-3	186	21	2	7812
PATCH-4	161.5	28	2	9044
PATCH-5	121.5	18	2	4374
<b>Total</b>				<b>38078</b>

**CONCLUSION:-**  
From the above survey, it was concluded that, the total excavated sand from the Balada-nainlo sand quarry is approximately 38078 m<sup>3</sup>.

<p><i>[Signature]</i> 01/03/2023 Tahasildar, Kantapada</p>	<p><i>[Signature]</i> 28/02/23 Geologist, Cuttack</p>	<p><i>[Signature]</i> 28/02/23 Mining Officer, Cuttack</p>
<p><i>[Signature]</i> 1.03.23 SDO, Irrigation, Kantapada, Cuttack</p>	<p><i>[Signature]</i> 28/2/23 Revenue Supervisor, Kantapada</p>	<p><i>[Signature]</i> 28/02/23 Revenue Inspector, B'Sailo Circle</p>
<p><i>[Signature]</i> Amin Deputy Collector Tauzi &amp; Loans Collectorate, Cuttack</p>	<p><i>[Signature]</i> Dibanananda Patra Representative of Lesse</p>	<p><i>[Signature]</i> D.A.(Touzi)</p>

X

ANNEXURE-9

By Speed Post

## OFFICE OF THE TAHSILDAR, KANTAPADA

Ref. No. 692 Dt. 15.3.23

To

Sri Bibekananda Dash, Managing Partner  
Suryavanshi Earth Moovers  
At- Sibanarayanpur  
Po- Keonjharagarh  
Dist- Keonjhar, PIN-758002



Sub :- Deposit of Royalty and Penalty for excess extraction of sand from Balada (Nainlo) Devi River Sand Sairat Source (Sairat Case No-22/2020-21) .

Ref :- Joint Enquiry Report of Composite Team dt.01.03.23

With reference to the report on subject cited above, this is to inform you that the lease deed for the said source has been executed on dt.5.8.22 for operation of the Balada (Nainlo) Devi River Sand Sairat Source for five years from the date of agreement subject to maximum 25000 Cum of sand extraction in the first year. After receipt of public petitions the joint enquiry has been made by the composite team of Mining Officer, Cuttack, Geologist of Cuttack Dist, SDO, Irrigation, Pratapnagari Division and Revenue Officials of Kantapada Tahasil in presence of authorized representative of lessee Sri Jibananda Patra of Village Brahmanbati on 27.01.2023 and report submitted by the team on dt.1.3.23. From that joint enquiry report it reveals that you have extracted 38078 Cum of sand till date. As there is only 4 months passed from the date of lease deed out of first year, you have exceeded the limit of extraction given by SEIAA in the EC.

So following amount of Royalty, Additional Charge, DMF, EMF and Penalty for such illegal mining is imposed upon you for excess extraction of sand (38078-25000) = 13078 Cum as per OMMC Rule-2016.

i.	Royalty	= 13078 cum x Rs.35	= Rs. 4,57,730.00
ii.	Additional Charge	= 13078 cum x Rs.187	= Rs. 24,45,586.00
	Total		= Rs.29,03,316.00
iii.	DMF (10% of Royalty)	= Rs.29,03,316 x 10%	= Rs.2,90,332.00
iv.	EMF (5% of Royalty)	= Rs.29,03,316 x 5%	= Rs.1,45,166.00
v.	Penalty as per OMMC Rule 51 (1) (i)		= Rs. 5,00,000.00
	Total		= Rs. 38,38,814.00

(Rupees Thirty Eight Lakhs Thirty Eight Thousand Eight Hundred Fourteen Only)

So you are hereby directed to deposit the above amount for such illegal mining within a week from the date of issue of this letter positively otherwise action as per OMMC Rule will be initiated against you. Further you are directed to obtain revised Mining Plan for operation of the said source in future.

Memo No. 693 DT. 15.3.23

*Amal*  
15/03/2023  
Tahsildar, Kantapada  
TAHSILDAR  
KANTAPADA, CUTTACK

Copy submitted to the ADM(Revenue) / Sub - Collector, Sadar, Cuttack for kind information.

*Amal*  
15/03/2023  
Tahsildar, Kantapada  
TAHSILDAR  
KANTAPADA, CUTTACK

*9*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

*Received*

*Grant Prud van*  
15/3/23



~~\*~~ ANNEXURE-10  
OFFICE OF THE SUB-COLLECTOR, SADAR, CUTTACK

(An ISO - 9001 - 2008 Certified Office)  
At/PO: Chandinichowk, Cuttack-753002

0671-2507626  
6712997626

subcollectorctc@nic.in  
subcollectorctc@gmail.com

169

DA Touze

Letter No. 5042

Date 16.04.2023

From

Sri Kamaljit Das, OAS (S)  
Sub-Collector, Sadar, Cuttack

To

The Tahasildar, Kantapada

Sub:

Petition filed by Sri Ganesh Prasad Kar - regarding.

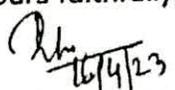
Sir,

With reference to the subject cited above, I am to say that, one Sri Ganesh Prasad Kar, the representative of M/S Suryavanshi Earth Movers has represented before the undersigned that, the demarcation of Balada Nailo Devi Sand Sairat source may please be taken up again in view of the existence of road in the lease area.

You are therefore requested to look into the grievance of Sri Kar on the pursuit of natural justice. The representatives of M/S Suryavanshi Earth Movers are to be allowed to remain present during the demarcation.

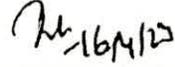
Enclosure : As above.

Yours faithfully,

  
16/4/23  
SUB-COLLECTOR,  
SADAR, CUTTACK

MEMO NO. 5043 / DT. 16.04.2023

Copy forwarded to M/S Suryavanshi Earth Movers for Information.

  
16/4/23  
SUB-COLLECTOR,  
SADAR, CUTTACK

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Ct tack.

To  
The Sub. collector  
Cuttack

Sub: Regarding penalty

Sir,

9 Gramsh, Kar, power of attorney bear  
"Suryavanshi earthmovers" request you  
kindly consider the road which made  
in the 'Balada Nailo Devi raker' under  
Kantapada tahasil.

So kindly take the necessary  
action.

With regards  
Gramsh Kar  
12/4/2023  
(FOR SURYAVANSHI EARTHMOOVERS)

9  
Deputy Collector  
Tausi & Loans  
Collectorate, Cuttack

~~-X-~~ ANNEXURE-II  
OFFICE OF THE TAHASILDAR, KANTAPADA

171

Letter No. 1660 / Date 28.6.23

To

The Sub Collector, Sadar, Cuttack

Sub :- Re-assessment of excess extraction of sand from Balada (Nainlo) Devi River Sand Sairat Source (Sairat Case No-22/2020-21) .

Ref :- Joint Enquiry Report of Composite Team dt.01.03.23 and your letter No.5042 dt.16.04.23

Sir,

With reference to the letter on subject cited above this is to inform you that an amount of Rs.38,38,814 /- has been imposed upon the lessee of Balada (Nainlo) Devi River Sand Sairat Source as Royalty & Penalty for excess extraction of sand as per joint enquiry report under reference.

In the meantime letter under reference has been received from your office for consideration of the prayer of Sri Ganesh Prasad Kar. So the undersigned has fixed on dt.4.7.23 (Tuesday) at 10.00 AM for demarcation of the said source by following staffs of this office.

1. Sri Jasobanta Pradhan, Revenue Supervisor
2. Kumari Demasmita Lenka, Revenue Inspector, Brahmansailo
3. Sri Kishore Kumar Swain, Revenue Inspector, Dhanamandal
4. Sri Kailash Chandra Sahoo, Amin of Kantapada Tahasil
5. Sri Kalpataru Sethy, Amin of Kantapada Tahasil

Hence you are requested to depute one officer to remain present during the time of demarcation.

*Md* 28/06/2023  
Tahasildar, Kantapada

Memo No. 1661 / Dt. 28.6.23 /

Copy to Sri Ganesh Prasad Kar, Managing Director, Suryavanshi Earth Moovers, At- Sibanarayanpur, Po- Keonjhar, Dist- Keonjhar, PIN-758002 for information and directed to remain present during the time of demarcation.

*Md* 28/06/2023  
Tahasildar, Kantapada

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack



~~X~~

ANNEXURE-12 172

**OFFICE OF THE SUB-COLLECTOR, SADAR, CUTTACK**

(An ISO - 9001 - 2008 Certified Office)

AI/PO: Chandinichowk, Cuttack-753002

0671-2507626  
6712997626

subcollectorctc@nic.in  
subcollectorctc@gmail.com

Letter No... 8996..

Date 31.07.2023

From

Sri Kamaljit Das, OAS (S)  
Sub-Collector, Sadar, Cuttack

To

The Tahasildar, Kantapada

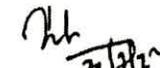
Sub: Transmission of joint inquiry report regarding re-assessment of excess extraction of sand from river Balada (Nainlo) Devi River sand sairat source as per the petition of Sri Ganeswar Prasad Kar.

Madam,

With reference to the subject cited above and as per direction of Collector, Cuttack over telephone, a joint enquiry has been conducted by the staffs of Kantapada Tahasil nominated by the Tahasildar, Kantapada and Sri Samir Ranjan Dash, Asst. Collector, office of the Sub-Collector, Sadar, Cuttack. The report is forwarded herewith for your perusal and necessary action. This matter has also been discussed with Collector, Cuttack & Addl. District Magistrate, Revenue, Cuttack.

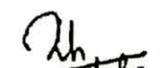
You are therefore, requested to incorporate the finding of this report while taking any decision regarding excess excavation.

Yours faithfully,

  
SUB-COLLECTOR,  
SADAR, CUTTACK

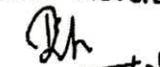
MEMO NO. 8997 DT. 31.07.2023

Copy submitted to Collector, Cuttack for favour of kind information.

  
SUB-COLLECTOR,  
SADAR, CUTTACK

MEMO NO. 8998 DT. 31.07.2023

Copy forwarded to Sri Ganesh Prasad Kar, M/S Suryavanshi Earth Movers for information.

  
SUB-COLLECTOR,  
SADAR, CUTTACK

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

~~SECRET~~

JOINT INQUIRY REPORT ON RE-ASSESSMENT OF EXCESS EXTRACTION OF SAND FROM  
RIVER BALDA (NAINLO) DEVI RIVER SAND SAIRAT SOURCE

In pursuance to Letter No.7866 dt.01.07.2023 of Sub-Collector, Sadar, Cuttack & Letter no.1660 dt.28.06.2023 of Tahasildar, Kantapada, Sri Samir Ranjan Dash, Asst. Collector, Office of the Sub-Collector, Sadar, Cuttack along with the nominated staffs of Kantapada Tahasil reached at the source area near about 11.00 AM on 04.07.2023 to ascertain the excess extraction of sand. The findings are as follows.

On arrival at the source it is found that the mining area is completely flooded and submerged with water due to the unset monsoon. Hence, there was no scope for the undersigned to confirm the joint report of the composite team on excess mining.

Upon further inquiry, it is revealed that, the lease holder was granted permission for quarry lease for an area of Ac.12.00 over Plot No.128, mouza - Balada of Baladaghat and the proposed road in the mining plan was shown from south to north passing through Plot No.1318 to 129 which is adjacent to embankment site of Jagatsinghpur district. From the above field position, the difficulty of the lease holder in transporting the sand from the source to the destination through the Jagatsinghpur embankment could easily be understood. In order to transport the sand through Cuttack District, the lease holder has constructed a road from Cuttack embankment side passing through Plot No.1453, 73 1308 & 1313 and the approximate length of the road is 700 mtr and width 10 mtr made up of sand, morrum & loose earth (Trace map is attached herewith for ready reference) which he was constructed incorporation with Tahasildar, Kantapada at the time of operation of source. Further, during the enquiry, the lease holder stated that he has utilize the excess sand for construction of approach road & relying upon the methodology adopted by the composite team it is estimated that approximately 11,000 cum of sand might have been used on the said road and which is available on the source. This sand has not been taken outside.

This is submitted for favour of your kind information & necessary action.

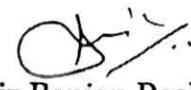
  
Revenue Supervisor,  
Kantapada

  
Amin  
Kantapada

  
R.I.  
Brahmanasailo

  
Amin  
Kantapada

  
R.I.  
Dhanamandal

  
(Samir Ranjan Dash)  
Asst. Collector,  
O/o the Sub-Collector,  
Sadar, Cuttack

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

ଅବଦାନ କ୍ରମିକ ଫାନ୍ ୩ ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଅନୁମତି ଓ ସ୍ୱାକ୍ଷର	ଅବଦାନ ପ୍ରକାର ବ୍ୟୟାବହନ କାର୍ଯ୍ୟାଳୟ ନାମ ଓ ସ୍ଥଳ ପଞ୍ଜି. ନାମ
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1	2	3
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01/08/2023

The CR is put up today. Joint enquiry made by the composite team Samir Ranjan Dash, Asst. Collector, Office of the Sub-Collector, Sadar, Cuttack, Revenue Inspector Brahmansailo, Revenue Inspector, Dhanmandal and two Amins of Kantapada Tahasil and report submitted by the team on dt.04.07.2023. As per the letter 692/ Dt. 15.03.2023 the excess extraction of sand was 13078 Cum. But as per the report submitted by the joint enquiry committee on 04.07.2023 the amount of which used in that road is 11,000 cum. So as per OMMC Rule-2016 letter may be issued to the lessee regarding Royalty, Additional charge, DMF, EMF and Penalty for such illegal extraction of sand.

So following amount of Royalty, Additional Charge, DMF, EMF and Penalty for such illegal mining is imposed upon you for excess extraction of sand (13078-11000) = 2078 Cum as per OMMC Rule-2016.

- i. Royalty = 2078 cum x Rs.35 = Rs. 72,730.00
- ii. Additional Charge = 2078 cum x Rs.187 = Rs. 3,88,586.00

**Total = Rs.4,61,316.00**

- iii. DMF = (Rs.4,61,316 x 10%) = Rs.46132.00
- iv. EMF = (Rs.4,61,316 x 5%) = Rs.23,066.00
- v. Penalty as per OMMC Rule 51 (1) (i) = Rs. 5,00,000.00

**Total = Rs. 10,30,514.00**

Penalty paid by the Lessee = Rs. 8,00,000.00

**Total balance = Rs. 2,30,514.00**

(Rupees Two Lakhs Thirty Thousand Five hundred Fourteen Only)

Hence issue letter to the lessee immediately for deposit of the above amount within a week from issue of this letter positively otherwise action will be initiated as per OMMC Rule-2016 against him. The copy of the same should be sent to ADM (Revenue) / Sub-Collector, Sadar, Cuttack accordingly.

Dictated

*[Signature]*

TDR (K)

*[Signature]*  
01/08/2023

Tahasildar, Kantapada

*[Signature]*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack



OFFICE OF THE TAHSILDAR, KANTAPADA

Letter No 1907 Dt 01/08/23

ANNEXURE-14

175

To

Sri Bibekananda Dash, Managing Partner  
Suryavanshi Earth Moovers  
At- Sibanarayanpur  
Po- Keonjharharh  
Dist- Keonjhar, PIN-758002

Sub :- Deposit of Royalty and Penalty for excess extraction of sand from Balada (Nainio) Devi River Sand Sairat Source (Sairat Case No-22/2020-21) .

Ref :- Letter No. 8996, Dt.31.07.2023 of Sub- Collector, Sadar, Cuttack

With reference to the report on subject cited above, this is to inform you that the lease deed for the said source has been executed on dt.5.8.22 for operation of the Balada (Nainio) Devi River Sand Sairat Source for five years from the date of agreement subject to maximum 25000 Cum of sand extraction in the first year. After receipt of public petitions the joint enquiry has been made by the composite team of Asst. Collector, Office of the Sub- Collector, Sadar, Cuttack, Revenue Supervisor, Kantapda, RI Brahmansailo, RI Dhanamandal & Amins of Kantapada Tahasil on 28.06.2023 and report submitted by the team on dt.04.07.23. As per Letter No. 692, Dt. 15.03.23, the excess extraction of sand was 13078 cum. But as per the report submitted by the joint enquiry committee on 04.07.23 the amount of sand which used in that road is 11,000 cum .

So following amount of Royalty, Additional Charge, DMF, EMF and Penalty for such illegal mining is imposed upon you for excess extraction of sand (13078-11000) = 2078 Cum as per OMMC Rule

i.	Royalty	= 2078 cum x Rs.35	= Rs. 72,730.00
ii.	Additional Charge	= 2078 cum x Rs.187	= Rs. 3,88,586.00
	Total		= Rs.4,61,316.00
iii.	DMF (10% of Royalty)	= Rs.4,61,316 x 10%	= Rs.46,132.00
iv.	EMF (5% of Royalty)	= Rs.4,61,316 x 5%	= Rs.23,066.00
v.	Penalty as per OMMC Rule 51 (1) (i)		= Rs. 5,00,000.00
	Total		= Rs. 10,30,514.00

Penalty paid by Lessee = Rs. 8,00,000.00

Total Balance = Rs. 2,30,514.00

So you are hereby directed to deposit the above amount towards Royalty, Additional Charge, DMF, EMF and Penalty for such illegal mining within a week from the date of issue of this letter positively otherwise action as per OMMC Rule will be initiated against you.

Tahasilidar, Kantapada

Memo No.....1908.....DT. 01/08/23

Copy submitted to the ADM(Revenue) / Sub - Collector, Sadar, Cuttack/ Deputy Director, (Mining) Cuttack for kind information.

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

Tahasilidar, Kantapada

~~88~~

କ. 321

[ ଓଡ଼ିଶା ପରିଚଳନା ପ୍ରଦାନ ସୂଚକ, 1984ର ପାଠାପୁସ୍ତକ 207 (1) ଦୃଷ୍ଟ୍ୟ ]  
(CONTINUATION OF ORDER SHEET)

କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟରୁଦ୍ଧାନର ତିଥିପତ୍ର
1	2	3
03.08.2023	<p>The case is put up today. M/s. Suryavanshi Earth Moovers has deposited the balance amount of Rs.2,30,514.00 on Dt. 02.08.2023 . Now the case is ready for transfer to Mining Deptt. as per Govt. order.</p> <p>Hence finally it may be communicated to the Dy. Director Mining accordingly .</p> <p>Dictated</p> <p><i>[Signature]</i> TDR(K)</p> <p><i>[Signature]</i> Tahasildar, Kantapada</p>	

*[Signature]*  
Deputy Collector  
Tauzi & Loans  
Collectorate. Cutack

~~X~~  
**STATEMENT OF ACCOUNT**

177

INDIAN BANK  
NIALI BRANCH  
2516, Main Road Niali  
Cuttack Dist.  
Orissa  
754004  
Branch Code: 508 Phone No: 252326

**Account No. :** 794962565  
**Product :** CA-GEN-GOVT TRANSACTIONS  
**Currency :** INR

**TAHASILDAR, KANTAPADA**  
TAHASIL OFFICE,  
AT/PO-KANTAPADA, DT-CUTTACK,  
ORISSA 754004

**Statement From** 01/08/2023 to 03/08/2023 **Date :** 03/08/2023 **Time :** 16:11:32

**E-mail :** **Nominee name :**  
**Cleared Balance :** 5,82,00,125.00Cr **Uncleared Amount :** 0.00 **Page No. :** 1  
**Limit :** 0.00 **Drawing Power :** 0.00 **Int. Rate :** 14.70 % p.a.

Post Dt	Val Dt	Details	Chq.No.	Debit	Credit	Balance
<b>BROUGHT FORWARD</b>						<b>5,79,69,611.00Cr</b>
12/08/23	02/08/23	BY VOUCHER TFR			2,30,514.00	5,82,00,125.00Cr
MUMBAI F	ORT	NEFT/UBIN/000995076657	/SURYAVANSHI /			

**CLOSING BALANCE :**

**5,82,00,125.00Cr**

**Statement Summary** **Dr. Count 0** **Cr. Count 1** **2,30,514.00**

In Case Your Account Is Operated By A Letter Of Authority/Power Of Attorney Holder, Please Check The Transaction With Extra Care.  
**\*\*\* END OF STATEMENT \*\*\***

*g*  
Deputy Collector  
Tausi & Loans  
Collectorate, Cuttack.

78

~~14~~

ANNEXURE-1678  
15

OFFICE OF THE TAHASILDAR, KANTAPADA

Letter No. 1949 / Date 05/08/23

To

The Mining Officer, Cuttack Circle, Cuttack

**Sub :-** Re-Submission of Balada (Nainlo) Devi River Sand Sairat Source case record bearing Case No.22/2020-21 .

**Ref :-** Your Letter No. 1452/ Dt. 31.07.2023

With reference to the subject cited above, I am to re-submit herewith the original case record of Balada (Nainlo) Devi River Sand Sairat Source bearing Case No.22/2020-21 for taking further necessary action at your end .

Encl :- As above

*Mudal*  
05/08/2023

Tahasildar, Kantapada  
*h*

Memo No. 1950 / Dt. 05/08/23 /

Copy submitted to the Dy. Collector (Touzi), Collectorate, Cuttack for kind information

*Mudal*  
05/08/2023

Tahasildar, Kantapada  
*h*

*Q*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack



TEL/ FAX: 0671-2314255  
E-mail: rospcb.cuttack@ospcbboard.org  
Website: www.ospcbboard.org

OFFICE OF THE REGIONAL OFFICER, CUTTACK  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 3233 /2575

Date: 29.11.2023

(By. Speed Post/e-mail)

**REVOCATION OF CONSENT TO OPERATE UNDER SECTION 27 OF WATER (P&CP) ACT, 1974 & 21(4) OF THE AIR (P&CP) ACT, 1981 & RULES FRAMED THEREUNDER.**

**WHEREAS**, you are operating a sand mine namely M/s. Balada River Sand Bed, At-Village Balada, (on Plot No. 128 of Khata No. 331, area 4.85 Ha. or 12.00 Acres), Tahasil-Kantapada in Cuttack district for mining of river sand of quantity 25,000 Cum/Annum having valid consent to operate granted upto 31.03.2025 issued vide Board's letter No. 1888/2575, Dtd. 01.10.2022 subject to compliance to the consent conditions;

**AND WHEREAS**, you were directed vide Board's letter No. 2114/2575, dtd. 16.08.2023 to submit the copy of documents obtained from SEIAA w.r.t. any amendment made in Environmental Clearance (after submission of replenishment study report) to this office, failing of which action will be initiated for revocation of consent to operate of your sand mine. But no reply was received from you;

**ANDWHEREAS**, a show cause notice under Section 27 of Water (PCP) Act, 1974 and Section 21(4) of the of Air (PCP) Act, 1981 was issued vide Board's letter No. 2556/2575, dtd. 25.09.2023 to show cause within 15 days of issue of the notice why consent to operate of the said sand mine shall not be revoked due to non-submission of aforesaid document;

**ANDWHEREAS**, you have submitted a reply to the Board received on dtd. 11.10.2023 which was found to be not satisfactory and no amended Environmental Clearance received from you till date;

**ANDWHEREAS** the above non-compliances shows that you have failed to comply with the consent to operate conditions, conditions stipulated in the Environmental Clearance and direction issued by the Board from time to time;

**NOW, THEREFORE**, by virtue of the powers conferred under section 21(4) of the Air (Prevention & Control of Pollution) act, 1981 and under section 27 of Water (Prevention &

o/c

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Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

Control of Pollution) Act, 1974 as amended from time to time, the competent authority of the State Pollution Control Board, Odisha after careful consideration of all relevant records available in this office, hereby **revoke the consent to operate of M/s. Balada River Sand Bed granted upto 31.03.2025 forthwith** and you are directed not to further operate the said sand mine. A compliance report to this effect shall be submitted forthwith.

*Poashini*  
REGIONAL OFFICER

To

Sri Bibekananda Dash, Authorized Person,  
M/s. Balada River Sand Bed,  
(M/s. Suryavanshi Earth Movers),  
At: Swampatna, Sibanarayanpur,  
P.O./Dist.: Keonjhar - 758030, Odisha.

Memo No. 3234 Dt. 29.11.2023

Copy forwarded to the Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar for information and necessary action.

*Poashini*  
REGIONAL OFFICER

Memo No. 3235 Dt. 29.11.2023

Copy forwarded to the Collector & District Magistrate, Cuttack for information and necessary action.

*Poashini*  
REGIONAL OFFICER

Memo No. 3236 Dt. 29.11.2023

Copy forwarded to the Tahasildar, Kantapada, Dist- Cuttack for information and necessary action.

*Poashini*  
REGIONAL OFFICER

Memo No. 3237 Dt. 29.11.2023

Copy forwarded to the Deputy Director of Mines, Cuttack Circle, Dist- Cuttack for information and necessary action.

*Poashini*  
REGIONAL OFFICER

*g*  
Deputy Collector,  
Tauzi & Loans  
Collectorate, Cuttack.

# M/S. SURYAVANSHI EARTH MOOVERS

D. KANTAPADA; KEONJHAR - 758001 (ODISHA)

E-Mail Id suryavanshiearthmoovers@gmail.com

ganeshkar8july@gmail.com

MOB - 9437962511 8018018011

License No.: TR10897/2019

*[Signature]*  
15.03.24

To

**The Mining Officer,  
Office of the Deputy Director of Mines,  
Cuttack Circle, Nimpur, P.O.- Jagatpur,  
Dist.-CUTTACK.**

Sub:- Grievance Petition of the Applicant /Lessee.

Ref.- (i) Sairat Case No.22 of 2020-21;

(ii) Agreement No.10722200973, dtd. 05.08.2022, in respect of Balada (Nainlo) Devi River Sand Sairat under Kantapada Tahasil in the district of Cuttack.

Sir,

I have the honour to invite your kind attention that long term lease of Balada (Nainlo) Devi River Sand Sairat under Kantapada Tahasil in the district of Cuttack has been granted in my favour vide Sairat Case No.22 of 2020-21, the lease tenure of which is for the period from 2022-23 to 2026-27. As per Rule 27(13) of OMMC Rules, 2016, Lease Agreement has been executed on 05.08.2022 and accordingly, my operational tenure of source commenced from 05.08.2022 till expiry of tenure on 04.08.2027. As per the Lease Agreement, the Annual lease value has been determined at Rs.65,45,610/- payable by me and as per approved Mining Plan, I am authorized to extract sand to the extent of 25,000 Cum. per year, i.e. 1,25,000 Cum. during the total lease tenure.

*Rufaa*  
1002  
15.03.24

Contd.....p/2

*[Signature]*  
Deputy Collector  
Tauzi & Loan  
Collectorate, Cuttack

# M/S. SURYAVANSHI EARTH MOOVERS 182

DHANGARPADA; KEONJHAR - 758001 (ODISHA)

E Mail Id suryavanshiearthmoovers@gmail.com

ganeshkar8july@gmail.com

MOB - 9437962511 8018018011

License No.: TR10897/2019

Being a bonafide Lessee of the source in question, I have never contravened the terms of the Lease Agreement and have been paying the impost towards carrying out source activities smoothly.

With a deep heart, I am to state here that source operation is constantly getting disrupted due to intervention of unwanted persons of the locality with intention to extract ransom from me and that the local Police being hand in gloves with the aforesaid unwanted scrupulous persons, I have been facing lot of inconvenience towards carrying out source activities regularly, irrespective of fact of timely payment of Royalty and other dues payable by me. It is to submit further that serious conspiracy has been made against me through a manufactured document, i.e. Deed of Partnership, for which I am presently entangled with two Criminal Cases, out of the said conspiracy.

Due to non-operation of source in question / disruption of mining activities at regular intervals, I have been sustaining heavy loss when fact remains that there exists huge demand of sand and I am not able to supply because of constant disruption. Even though Mining Plan authorizes me to extract 25,000 Cum. of sand from the source every year, I am unable to meet such target because of the aforesaid causes, which includes protest of few unscrupulous persons of the locality to run the source smoothly and that the local Police never assist me in this regard.

Contd.....p/3

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

- 9/25

# M/S. SURYAVANSHI EARTH MOOVERS 183

DHANGARPADA; KEONJHAR - 758001 (ODISHA)

E Mail Id suryavanshiearthmoovers@gmail.com

ganeshkar8july@gmail.com

MOB - 9437962511 8018018011

License No.: TR10897/2019

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In view of the aforesaid facts, I therefore seek your intervention in this matter and pray you to do well in accordance with law, thereby enabling me to run the source in question smoothly for the remaining period of lease and that taking into consideration the loss, sustained by me so far, appropriate remedial measures needs to be taken at your end for my well being, being a bonafide Lessee. I also pray before you to cause an enquiry in the locality in order to ascertain the correctness of my grievance, so also I pray for measurement of the source area in order to ascertain the sand extraction quantity by me as of now. Your kind intervention towards redressal of my grievance will make me able to run the source as a Lessee is required to do so since revenue is being paid to the State Exchequer, and for this act of your kindness, I shall remain deeply obliged forever.

Date: 14/03/2024

Yours faithfully,

Ganesh Kumar  
Power of Attorney Holder  
of M/s. Suryavanshi  
Earth Moovers.

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cutack.

~~ax~~

ANNEXURE-19

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 7428 of 2024

Ganesh Prasad Kar

.....

Petitioner

Mr. M. Das, Advocate

Vs.

State of Odisha and others

.....

Opposite Parties

Mr. P.P. Mohanty, AGA

CORAM:

DR. JUSTICE B.R. SARANGI  
MR. JUSTICE G. SATAPATHY

ORDER  
28.03.2024

Order No.  
01.

This matter is taken up by hybrid mode.

2. Heard learned counsel for the parties.
3. The petitioner has filed this writ petition with the following prayer:

*“Under the aforesaid facts and circumstances of the case, it is therefore, prayed that this Hon’ble Court may graciously be pleased to:*

- (i) *direct/order the Opp.Party No.3 to take immediate appropriate action/steps on the Grievance Petition filed by the Petitioner, dated 14.03.2024 as at Annexure-2 and thereby take appropriate steps/action for smooth running of the Sand Sairat Source of the Petitioner in question;*
- (ii) *pass such other order(s) or issue direction(s) as may be deemed fit and proper in the bona fide interest of justice.”*

4. In course of hearing, learned counsel appearing for the petitioner states that the petitioner has already made representation before Opposite Party No.3 vide Annexure-2, and the same may be directed to be disposed of within a stipulated time, to which learned Counsel for the State has no objection.
5. As agreed by learned counsel for the parties and after going

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

Petition  
Annexure

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through the records, this Court, without expressing any opinion on the merits of the case, disposes of the Writ Petition directing Opposite Party No.3 to consider and dispose of the representation filed by the petitioner vide Annexure-2 and pass appropriate order as early as possible within a period of three months from the date of production of certified copy of this order.

**(DR. B.R. SARANGI)**  
**JUDGE**

**(G. SATAPATHY)**  
**JUDGE**

*Subhasmita*



*Deputy Collector*  
*Tauzi & Loans*  
*Collectorate, Cutack*

Signature Not Verified

Digitally Signed  
Signed by: SUBHASHMITA DAS  
Designation: Sr. Stenographer  
Reason: Authentication  
Location: High Court of Orissa  
Date: 02-Apr-2024 19:02:37



-X-

File No.: 470283/188-MIN/04-2024

ANNEXURE - 20 186



सत्यमेव जयते

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority (SEIAA),  
ODISHA)

\*\*\*



Dated 12/06/2024



To,

GANESH KAR  
GANESH KAR  
Suryavanshi Earth Movers Sibanarayanpur, KENDUJHAR, ODISHA, 758030  
ganeshpkarec@gmail.com

**Subject:** Amendment in Environmental Clearance (EC) 22/04/2024 granted to the project under the provision of the EIA Notification 2006 -regarding.

**Sir/Madam,**

This is in reference to your application submitted to SEIAA vide proposal number SIA/OR/MIN/470283/2024 dated 22/04/2024 for grant of an amendment in prior Environmental Clearance (EC) to the project under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5936577A
(ii) File No.	470283/188-MIN/04-2024
(iii) Clearance Type	Amendment in EC
(iv) Category	B2
(v) Schedule No./ Project Activity	1(a) Mining of minerals Balada Sand Quarry over an area of 12.00 Acre or 4.85 Ha. under Kantapada Tahasil of Cuttack district, Odisha
(vii) Name of Project	CUTTACK, ODISHA
(viii) Location of Project (District, State)	SEIAA
(ix) Issuing Authority	22/04/2024
(x) EC Date	NO
(xii) Applicability of General Conditions	
(xiii) Status of implementation of the project	

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack



This has reference to your online application no. SIA/OR/MIN/470283/2024 dated 22.04.2024, wherein you have requested for amendment (i.e. amendment of EC regard to annual production of sand as per replenishment study report) of Environmental Clearance (EC) granted by SEIAA, Odisha vide letter no./EC Identification No. 2042/SEIAA dt. 05.08.2021 in favour M/s. Suryavanshi Earth Movers, the successful bidder/lessee.

2. The application was examined in the State Environment Impact Assessment Authority (SEIAA), Odisha in its 167<sup>th</sup> meeting held on 03.06.2024 in accordance with the EIA Notification, 2006 as amended from time to time and the following points are noted;

(i) This is a proposal for amendment of EC of Balada Sand Quarry over an area of 12.00 Acre or 4.85 Ha. under Kantapada Tahasil of Cuttack district, Odisha.

(ii) The project proponent has obtained EC from SEIAA, Odisha vide EC letter no. /EC Identification No. – 2042/SEIAA dt. 05.08.2021 and EC transfer vide letter no.4868/SEIAA dt. 13.07.2022 for Balada Sand Quarry over an area of 12.00 Acre or 4.85 Ha. under Kantapada Tahasil of Cuttack district, Odisha.

(iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand is 126450 cum with depth of sand deposition was 3.0 meter and proposed for annual extraction-25000 cum.

(iv) The SEIAA allowed 25000 cum of sand for 1<sup>st</sup> year production with depth of mining 2.5 meter.

(v) There is an EC conditions point no. 9.1 to 9.2 in page no. 03 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after August 2021, if satisfactory replenishment study report is not submitted."

(vi) The replenishment study was done by M/s. Geomac Solutions Pvt. Ltd, the (ORSAC Empanelment Agencies) with mentioned that Mineable Reserve during Pre-monsoon survey- 2023 = 50840Cum, Mineable Reserve during Post-monsoon survey-2023 = 72849Cum and quantity of sand replenished is 22009 cum and proposed production 22009 cum.

(viii) Documents submitted for amendment of EC;

3. The proposal was placed in SEAC meeting held on 04.05.2024 and the SEAC decided to recommend the proposal with following conditions.

(i) RS quantity derived is 22009 cum, which may be recommended as maximum qty subject to leaving safety zone as per guidelines.

(ii) Transport route to be decided with permission from the authority as the same is not clear from KML file.

4. Amendment of Environmental Clearance (EC) letter no./Identification no. 2042/SEIAA dt. 05.08.2021 issued for Balada River Sand Quarry in favour of M/s. Suryavanshi Earth Movers is **allowed** for extraction quantity of sand **22000 cum per annum** for the balance lease period. The other stipulated terms and conditions of the original EC initially granted remains same subject to satisfactory compliance to all the stipulated terms and conditions of EC along with following additional stipulation mentioned below.

#### Copy To

1. Joint Secretary (Environment), Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003 for information.
2. Principal Secretary, Forests & Environment Dept., Government of Odisha for information.
3. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Member Secretary, CGWA, 18/11, Jamnagar House, Man Singh Road, New Delhi-110011 for information.
7. Copy to Director of Mines, Steel & Mines Dept., Govt. of Odisha for information and necessary action.
8. Copy to the Collector/Sub Collector, Cuttack, DFO, Cuttack and Tahasildar Kantapada /Mining Cuttack for information and necessary action.
9. Chairman/Member / Member Secretary, SEIAA for information.
10. Chairman, SEAC/Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack

11. Guard file for record.

Annexure 1

**Additional EC Conditions**

- (i) The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent year and submit the report to SEIAA, Odisha.
- (ii) The validity of EC is for validity of DSR or validity of lease period whichever is earlier.
- (iii) The Project Proponent (lease holder) shall deposit Rs.2,50,000/-, with the respective District Environment Society for raising 500 plants (minimum @100 trees per Ha) of native species within 2 years in a suitable location adjoining to quarry.
- (iv) The PP will implement the EMP with a budgetary allocation as proposed in the EMP report during EC application.
- (v) The Project Proponent shall upload/submitted six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only within six months (06) from date of issue of transfer of EC, failing which the EC is liable to revoked.
- (vi) In case, there is a change in the scope of the project, fresh Environment Clearance shall be obtained.

  
Deputy Collector  
Tazui & Loans  
Collectorate, Cuttack

Signature Not Verified

Digitally Signed by : Murugesan  
Member Secretary, SEIAA

Date: 13/06/2024



**OFFICE OF THE REGIONAL OFFICER, CUTTACK**  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
 586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

**ANNEXURE - 21**  
 TEL/ FAX: 0671-2314255  
 E-mail: rospcb.cuttack@ospcbboard.org  
 Website: www.ospcbboard.org

No. 1721 / 2575

Dt. 21.06.2024

**CONSENT TO OPERATE ORDER**

**CONSENT ORDER NO. RO/CTC/CTO/187/2022/ WPC/APC**

**Sub:** Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

**Ref:** Your Online Application No. 5714880, Dt. 19.06.2024, this Office earlier Consent to Operate order issued vide letter No. 1888/2575, dtd. 01.10.2022 and revocation of Consent to Operate order issued vide letter No. 3233/2575, dtd. 29.11.2023.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **M/s. BALADA RIVER SAND BED**

Name of the Occupier & Designation: **Sri Ganesh Prasad Kar (General Power of Attorney)**

Address of the unit: **At: Village-Balada, Plot No. 128 of Khata No331 Lease hold area Area. of Ac. 12.00 dec. (or 4.85 Ha.), Kismam: Nadi, Tahasil: Kantapada, Ps: Govindpur, Dist.: Cuttack, Odisha.**

This consent order is valid for the period up to **04.08.2025**

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1.	Mining of River Sand	22,000 Cum/Annum

P.T.O.

Deputy Collector  
 Tauzi & Loans  
 Collectorate. Ct tack.



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CONSENT ORDER

**A. Discharge permitted through the following outlets subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS mg/l	O & G mg/l	BOD mg/l
01.	Domestic effluent	Septic tank followed by Soak pit		-	-	--	-

**B. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard				
				PM	SO <sub>2</sub>	NO <sub>x</sub>		
<del> </del>								

**C. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Top soil/over burden	As per approved mining plan	--	--	--	As per approved mining plan

P.T.O

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cutack



~~10~~  
CONSENT ORDER

**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Cntd...

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cutack



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**CONSENT ORDER**

Page 4

12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

Contd...

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cutack



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**CONSENT ORDER**

Page 5

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cutack



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**CONSENT ORDER**

Page 6

- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Contd...

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cutack.



-101-

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Page 7

CONSENT ORDER

**F. SPECIAL CONDITONS:**

1. The mine shall abide by the stipulated conditions of environmental clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), vide SEIAA File No. SIA/OR/MIN/470283/2024, dtd. 12.06.2024
2. The Lessee shall intimate the status of amendment of Environmental Clearance if any and accordingly amend the Consent to Operate.
3. The Lessee shall undertake study of annual replenishment rate of sand as per condition stipulate in Environmental Clearance.
4. The validity of the consent to operate order is subject to the validity of Environmental Clearance and shall be coterminous with the expiry of Environmental clearance.
5. The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.
6. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
7. Mining activity shall be carried out as per the Environmental Clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), vide SEIAA File No. SIA/OR/MIN/470283/2024, dtd. 12.06.2024.
8. The project proponent should carry out River bed sand mining manually by engaging local laborers in force to check over exploitation of sand at the source.
9. This Consent to Operate order is subject to final decision of competent legal forum, if any.
10. An Annual Return of the production undertaken shall be submitted at the end of financial year.
11. Domestic effluent if any from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
12. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (As per enclosed Annexure-II).
13. Dust suppression on mine haul roads shall be carried out by spraying water through mobile/fixed water sprinklers.
14. The sand loaded vehicles shall be covered with tarpaulin cover to control fugitive emission during transportation.
15. Dust/ sand deposited on haul roads due to movement of sand loaded vehicles shall be cleaned regularly to control fugitive emission.
16. The Lessee shall undertake plantation as mentioned in the Mining Plan.

Contd....

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cutack.



~~MP~~

CONSENT ORDER

17. Adequate measures shall be taken for control of noise levels in the work environment of mine area so that noise levels at the boundary line of mine lease area shall not exceed 75 dB(A) during day time (6.00 AM to 10.00 AM) and 70 dB(A) during night time (10.00 PM to 6.00 AM).
18. The mine shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
19. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
20. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air PCP) Act.1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
21. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
22. The Board reserves the right to revoke /refuse consent at any time during this period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

  
REGIONAL OFFICER

To

Sri Ganesh Prasad Kar, General Power of Attorney,  
(M/s. Suryavanshi Earth Movers),  
M/s. Balada River Sand Bed,  
At: Swampatna, Sibanarayanpur,  
P.O./Dist.: Keonjhar - 758030, Odisha.

Memo No: 1722 Dtd. 21.06.2024

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Cuttack.
3. The Mining Officer, Cuttack Circle, Cuttack.
4. Copy to Guard file.

  
REGIONAL OFFICER

  
Collector  
Tauzi & Loans  
Collectorate, Cuttack.



-X6-

Annexure I

## CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A :  
EFFLUENTS.

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for Irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex. 1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01✓	1.0	-----	2.0
17	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr <sup>+6</sup> ) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

Deputy Collector  
Tauzi & Loans  
Collectorate, Cutack

20	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	-----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29	Radioactive Materials a) Alpha emitter micro curie/ml. b) Beta emitter micro curie/ml.	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>7</sup> 10 <sup>6</sup>	10 <sup>8</sup> 10 <sup>7</sup>	10 <sup>7</sup> 10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cutack



**CONSENT ORDER**

**NATIONAL AMBIENT AIR QUALITY STANDARDS**

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	- Gravimetric TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual 24 Hours	40 60	40 60	- Gravimetric TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	100 400	100 400	- Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

Signature Not Verified

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular location, twice a week 24 hourly at uniform intervals.  
 \*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, monthly. In any one month, if the number of days in a year, 2% of the time, they may exceed the limits but not on two consecutive days.

Digitally Signed by: REGIONAL OFFICER, CUTTACK

Date: 2024.06.29 15:34:18 IST

Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack

**M/S. SURYAVANSHI EARTH MOOVERS**

DHANGARPADA, KEONJHAR - 758001 (ODISHA)

E Mail Id. suryavanshiearthmoovers@gmail.com

ganeshkar8july@gmail.com

MOB - 9437962511, 8018018011

License No.: TR10897/2019

*Handwritten signature and date: 25.08.2024*

Ref No.

Date 20.08.2024

To,

**The Mining Officer, Cuttack**  
**O/o- Deputy Director Mines, Cuttack**  
**Dist.: Cuttack, Odisha**

**Sub :** Regarding approach road of Balada (Nainlo) Devi River Sand Sairat

Sir,

Reference to the above cited subject, this is to inform you that, there are several challenges being faced for transportation of sand from Balada (Nainlo) Devi River Sand Sairat over an area of 12.00 Acre or 4.85 Ha in village Balada under Kantapada Tahasil of Cuttack District Odisha. The transportation of sand in the approach road provided in the lease map by the Tahasildar, Kantapada is very difficult and passes through in Jagatsinghpur District. Hence you are requested to change the approach road to Balada side in which there is a free govt. land connects to the said source and updated trace map to be provided.

*Handwritten notes: Prasad Kar*

*Handwritten number: 2866*

*Handwritten date: 28/08/24*

This is for of your kind information and favourable action.

*Handwritten signature*  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Ct tack.

Yours Sincerely  
 For M/s. SURYAVANSHI EARTH MOOVERS

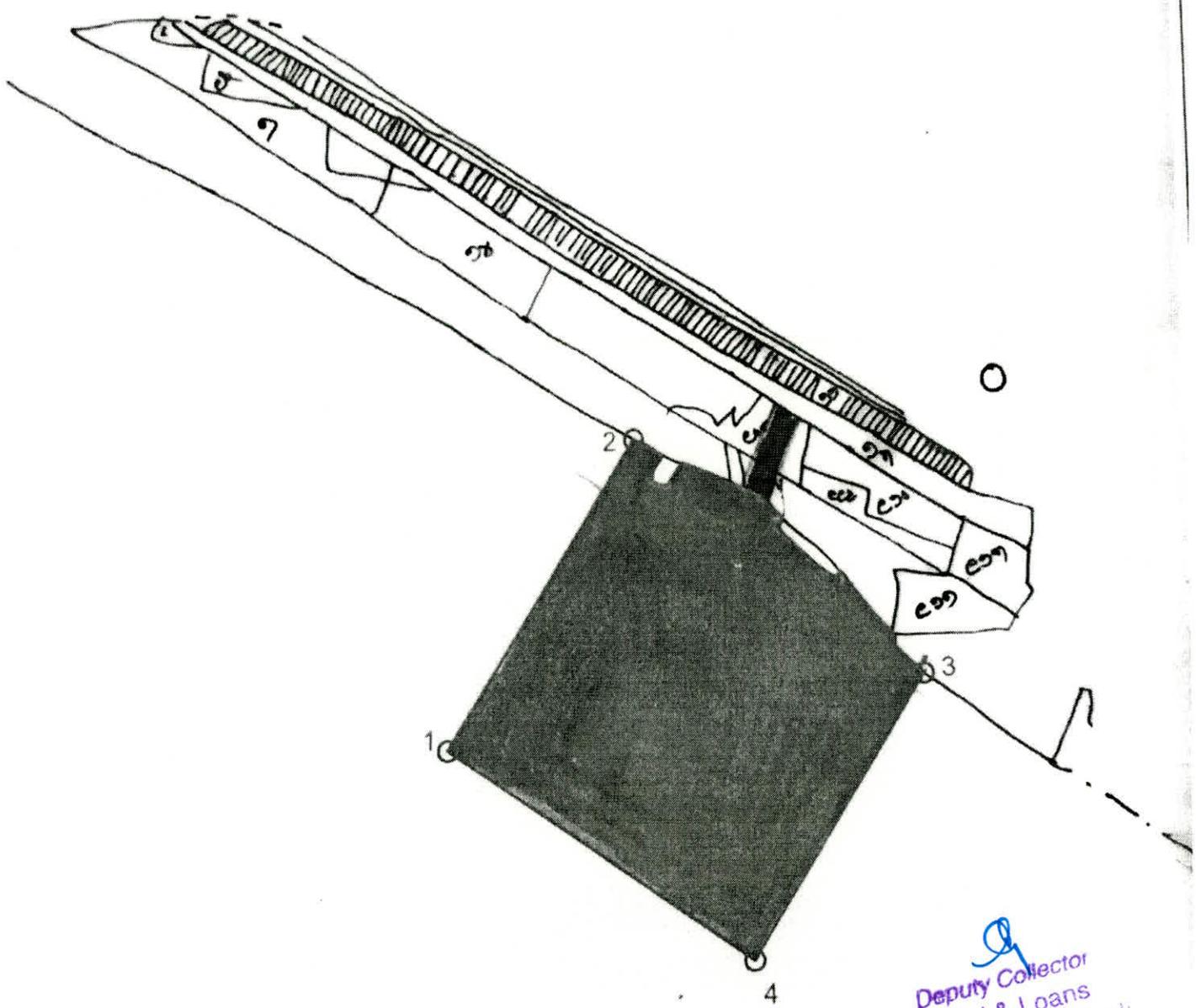
*Handwritten signature: Ganesh Prasad Kar*

(Ganesh Prasad Kar)

M/s. Suryavanshi Earth Moovers

-110°

ଶୈଳୀ ଶିଳା ଶିଳା :  
 ଶାଳ ଚାଉଳିମଠୁ  
 କୁମ୍ଭୀର ଶିଳା  
 ସମସ୍ତ ପ୍ରକାର କରାଯାଇ  
 ଶିଳା ଗଠନ  
 କୁମ୍ଭୀର ଶିଳା ଗଠନ  
 ଗଠନ କରାଯାଇ



ଗଠନ ନାମ  
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 ଗଠନ କରାଯାଇ ଗଠନ  
 ଗଠନ କରାଯାଇ ଗଠନ

Totally by

*[Signature]*

Amin Kondapeta

*[Signature]*

Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack

8/5/2022  
 AHASILDAR  
 KANAPADA



OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR,P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357  
E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 2911./Mines, dt. 03.09.2024

From,  
The Mining Officer,  
Cuttack Circle, Cuttack.

To,  
The Tehsildar, Kantapada,  
Cuttack District, Odisha.

Sub: Representation of the lessee of the Balada Nainlo Devi River Sand Source regarding required change in the position of approach road towards the aforesaid sand source.

Ref: Letter of the Lessee of Balada Nainlo Devi River Sand Source on Dt.20.08.2024 to the undersigned (Copy Enclosed)

Sir,

With reference to the subject cited above, I am to inform you that the Power Of Attorney Holder Sri Ganesh Prasad Kar on behalf of the lessee M/S Suryavanshi Earth Moovers has submitted before the undersigned that, he is facing difficulties with respect to sand transportation through the approach road provided in the lease map of the aforesaid sand source. Further, he has requested before the undersigned regarding the required change in the position of approach road; towards Balada side. In view of the above you are requested to consider the representation of the lessee of the aforementioned source (Representation letter is enclosed herewith) and give your inputs vis-à-vis revenue point of view. The lessee may be provided with a modified lease map with modification to the position of the approach road; only if it satisfies all the criteria on the basis of revenue point of view.

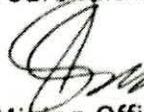
In this regard the old lease map provided by your good office to the lessee of the aforesaid sand source, is attached herewith.

  
Deputy Collector  
Tauzi & Loans  
Collectorate, CUTTACK

~~X~~  
This is for favour of your kind information and necessary action.

Encl- As above

Yours faithfully

  
Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 2915...../Mines, dt. 03.09.2024

Copy submitted to the Director, Minor Minerals, Odisha, Bhubaneswar for  
favour of kind information.

  
Mining Officer,  
Cuttack Circle, Cuttack.

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

- 12 -

# M/S. SURYAVANSHI EARTH MOOVERS

204

DHANGARPADA, KEONJHAR - 758001 (ODISHA)

E Mail Id. . suryavanshiearthmoovers@gmail.com

ganeshkar8july@gmail.com

MOB - 9437962511, 8018018011

License No.: TR10897/2019

*Handwritten signature and date: 20.08.2024*

Ref No

Date 20.08.2024

To,

**The Mining Officer, Cuttack**  
**O/o- Deputy Director Mines, Cuttack**  
**Dist.: Cuttack, Odisha**

**Sub :** Regarding approach road of Balada (Nainlo) Devi River Sand Sairat

Sir,

Reference to the above cited subject, this is to inform you that, there are several challenges being faced for transportation of sand from Balada (Nainlo) Devi River Sand Sairat over an area of 12.00 Acre or 4.85 Ha in village Balada under Kantapada Tahasil of Cuttack District Odisha. The transportation of sand in the approach road provided in the lease map by the Tahasildar, Kantapada is very difficult and passes through in Jagatsinghpur District. Hence you are requested to change the approach road to Balada side in which there is a free govt land connects to the said source and updated trace map to be provided.

*Prasanna Jena*

*2866  
28/08/24*

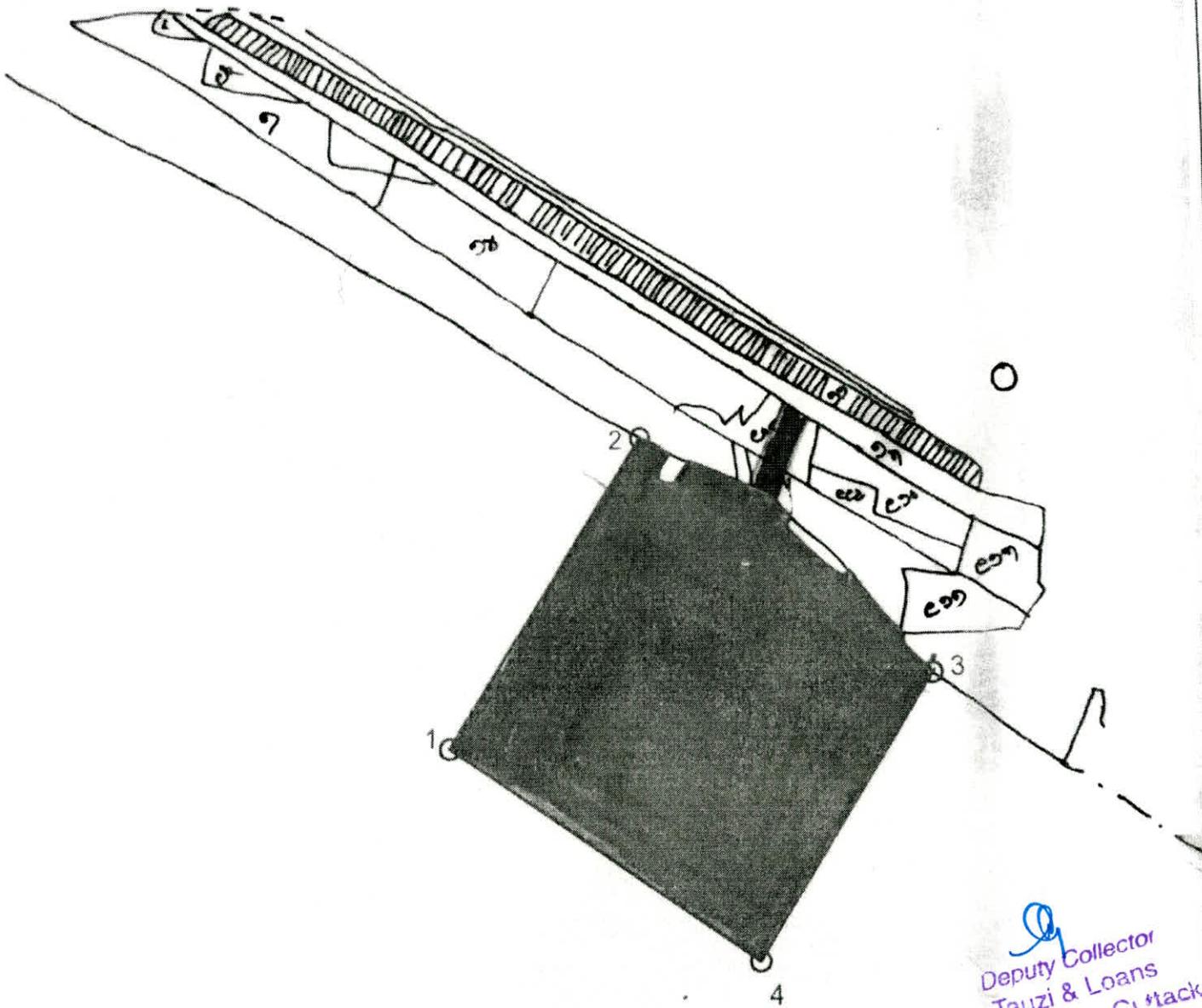
This is for of your kind information and favourable action.

*Handwritten signature*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

Yours Sincerely  
For M/s. SURYAVANSHI EARTH MOOVERS  
*Handwritten signature: Ganesh Prasad Kar*

(Ganesh Prasad Kar)  
M/s. Suryavanshi Earth Moovers

ଦୌରା ସମୟ ଧିର :  
 ପାଳ ଦଳାଦିରପୁର  
 ବହୁଳିକା ଦିଆଇ  
 ସମ୍ପାଦକୀୟ କାରାଧାର  
 କିମ୍ବ ନାମ  
 କମ୍ପୁଟର ଦାତାବେସ  
 ଏବଂ ଅନ୍ୟାନ୍ୟ



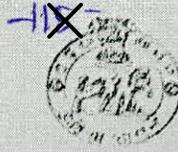
କାର୍ଯ୍ୟକାରୀ  
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 ଏବଂ

Total by  
                      
 Amin Kondaraola

*Handwritten signature*

Deputy Collector  
 Taazi & Loans  
 Collectorate, Cuttack

8/5/2022  
 AHASILDAR  
 KANAKPADA



OFFICE OF THE TAHASILDAR, KANTAPADA

Letter No. 3074 /

Date. 05 / 10 / 2024

To

The Mining Officer,  
Cuttack Circle, Cuttack

Sub :-Change in the position of approach road towards Balada Nainlo Devi River Sand

Ref:- Your Office Letter No.2914 Dt.03.09.2024

Sir,

In inviting reference to the letter on the subject cited above, I am to state that the Lesse M/S Suryavanshi Earth Moovers has applied for a modified map with modification of original map alleging that, he is facing difficulties for transportation through the approach road provided in the lease map.

In this context,I am to inform you that , I had visited the source with Revenue Supervisor & R.I concerned. During my field visit, it came to my notice that the lease area is connected to the road on the river embankment(towards Jagatsinghpur) and now the lease area is not in the operational stage because river is full of water and it may take another few days for becoming operational.On the other hand the sand of huge quantity is deposited in the adjacent area of lease area and the lesse has reported for change of road in this direction .If roadmap is changed in this direction, there is every possibility of excess mining.

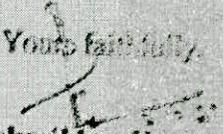
Further if the road map is changed , the lesse will transport the sand on the embankment of river through Balada ,Sudusailo, & Andeisahi. A few days before there was an agitation protesting against the transportation of sand among the said villages & the lessees for which U/S 144 had to be promulgated in the said area.The road on the river embankment is a black top narrow road and there is possibility of being damaged due to transportation of sand by heavy vehicle(Hywa)

Further I would like to inform you that as the lease naksha has been approved & if any modified road map is required by lessees , then a joint verification by Revenue , Irrigation

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

& Mining Department may be conducted with prior permission of Collector for reference of the case.

This is for favour of your kind information and necessary action.

Yours faithfully,  
  
Tahasildar, Kantapada

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Chitack.



**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK**  
**AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH. : 06712490357**  
E-mail: mo.cuttack@orissaminerals.gov.in

Letter No.....3359)...../ Mines, Dt.15.10.2024

From,

The Mining Officer,  
Cuttack Circle, Cuttack.

To,

Suryavanshi Earth Moovers,  
At- Sibanarayanpur, Po-Keonjhar Garh,  
Keonjhar, Odisha- 758030.  
Tel- 9437003732.

Sub: - Change in the position of approach road towards Balada Nainlo Devi River Sand.

Ref : -

1-Our Office Letter No.2914/Mines, Dt.03.09.2024

2-Tahasil Office Letter No.3074, Dt.05.10.2024

Sir,

With reference to the subject cited above, I am to inform you that, based on your grievance on Dt.20.08.2024, the undersigned sought a reply from the Tehsildar Kantapada on revenue point of views w.r.t change in the position of approach road towards Balada Nainlo Devi River Sand. The Tehsildar Kantapada vide his Letter No.3074 Dt.05.10.2024 has provided his views on the aforesaid subject which is self-explanatory (Copy enclosed).

This is for favour of kind information.

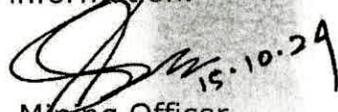
Yours faithfully,

Mining Officer,  
Cuttack Circle, Cuttack

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

~~1X~~  
Memo No. 3360/Mines, dt. 15.10.2024

Copy submitted to Shri Ganesh Prasad Kar, S/o-Balakrushna Kar, Power of Attorney Holder, Suryavanshi Earth Moovers, At-Sibanarayanpur, Po-Keonjhar Garh, Keonjhar, Odisha-758002, Tel-9437962511 for favour of kind information.

  
Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 3361/Mines, Dt. 15.10.2024

Copy submitted to the Director, Minor Minerals, Odisha, Bhubaneswar for favour of kind information.

  
Mining Officer,  
Cuttack Circle, Cuttack.

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

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ANNEXURE-26 210



**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357**

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No.....<sup>35</sup>...../ MM, Dt.....<sup>08.01.2026</sup>.....

**Show-cause Notice**

To,

Suryavanshi Earth Moovers, (**Lessee of Balada-Nainlo Devi River Sand**)  
Shri Ganesh Prasad Kar,  
At- Sibanarayanpur, Po-Keonjhar Garh,  
Dist-Keonjhar, Odisha- 758030.  
Tel- 9437962511

**Whereas**, you are the leaseholder of the Balada-Nainlo Devi River Sand (over an area of 12.00Acres or 4.856Ha.) having plot No.128, Khata No.331, Mouza-Balada, Tehsil- Kantapada, Cuttack District under Cuttack Mining Circle.

**Whereas**, the aforesaid source has been taken over by the undersigned on dt.31/07/2023.

**Whereas**, you are being provided with the user id and password for successful generation of e-pass regarding supply of sand to the consumers since dt.21/09/2023.

**Whereas**, a surprise inspection was conducted by the officers of this office, on dt.13/05/2025 at the aforesaid sand source. The survey was conducted by using UAV/DRONE, DGPS and image data processing technology. Upon measuring the extraction marks found inside the leasehold area, it was noticed that extraction of 19091.70 CuM sand has taken place inside the leasehold area. Further, the Mining Officer, Cuttack upon perusal of the survey report also noticed extraction marks outside the leasehold area. During measurement, it was noticed that a quantity of 104353.40CuM of sand has been extracted from outside of the leasehold area. This amounts to illegal extraction as per 51(1)(i) of OMMC Rules, 2016 (Amendment up

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

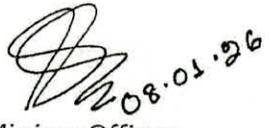
Page 1 of 2

to 2023). The survey report has been duly vetted by the Odisha Space application Centre (ORSAC).

**Whereas**, as per the data in the i4MS portal, only 1464 transit passes had been issued to the consumers, at the aforesaid source after the withdrawal of suspension w.r.t. monsoon period till Dt.13.05.2025 i.e. the date of survey. Against these 1464 transit passes, a total quantity of 24780.00CuM of sand had been dispatched legally, from the aforesaid source, as per the data collected from the i4MS portal. (Copy of the details of the transit passes and amount of sand dispatched against each, is enclosed herewith)

You are therefore, being issued a show-cause notice for such illegal extraction of sand of 104353.40CuM. Your reply should reach this office, within 7 days from the date of the receipt of this letter, for further action at this end.

Encl: As above

  
Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 36...../MM, Dt. 08-01-2026

Copy submitted to The Director, Minor Mineral, Odisha, Bhubaneswar for favour of kind information.

  
Mining Officer,  
Cuttack Circle, Cuttack.

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

# EXCAVATION REPORT

(Use of UAV/Drone, DGPS & other image data processing techniques adopted)

Of

## BALADA SAND QUARRY

(Date of survey:13.05.2025)

Over 12.00 Acres /4.85 Hectares in village Balada,  
under Kantapada Tahasil of Cuttack District, Odisha

Report Prepared by



ISO 9001:2015      ISO/IEC27001:2013

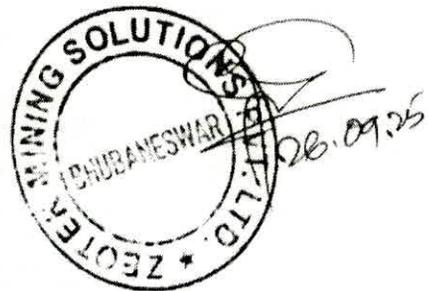
(ORSAC Empanelled Agency)

Jagamara, Bhubaneswar-751030

Contact-9439553684, 9078233663

zeotekmining@gmail.com

September 2025



*Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.*

CONTENTS

POINT NO.	DESCRIPTION	PAGE
1	INTRODUCTION	1
2	GENERAL DETAILS	1-2
3	METHODS ADOPTED FOR REPORT PREPARATION	2-4
4	EXCAVATED VOLUME	4-5
5	CONCLUSION	5

LIST OF ANNEXURE

DESCRIPTION	ANNEXURE NO.
Copy of letter for survey Report from DDM	1

LIST OF PLATES

Plate No	Description	Scale (R F)
I	Lease Map	16"=1 Mile
II	Orsac DGPS Map	1: 3960
III	DTM Map	1: 6000
IV	Ortho Contour Map	1 : 2000

  
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*Survey Report for Balada Sand Quarry, over an area 12.00Ac / 4.85Ha.*

## 1. INTRODUCTION

The Quarry lease area under reference is located in village Balada under Kantapada Tahasil in Cuttack district of Odisha over an area 12.00Ac or 4.85Ha as per approved mining plan. The Mining Officer, Cuttack, issued a letter to Zeotek Mining Solutions Pvt. Ltd, Vide Letter No. 1924 dated 22.05.2025 for excavation assessment of the Balada sand quarry on date 13.05.2025.

To conduct the field survey, the lease area pillars were identified based on the approved mining plan coordinates. The DGPS survey data was submitted to the Survey of India, which subsequently provided a fixed reference point/base point. Using this fixed base, Ground Control Point (GCP) were obtained/surveyed in the field as per the SOP. After the field survey the multiple way point images with GCPs got from the field are being processed in image processing software to generate the Ortho, DTM, DSM and point clouds to know the surface scenario within the lease area and around. Parameters approved in the mining plan has been followed for preparation of the survey report & assessment of the resource. Few technical changes might have been made when and where required as per the present-day amendments of OMMCR & MoEF guidelines.

## 2. General Details

### ❖ Particulars of the area (Acreage, Boundary description & Land schedule):

- **Area coverage:**

The quarry lease area comprises of **12.00 acres/4.85 hectares** as per mining office record and **12.00 acres/4.861 hectares** as per ORSAC map.

- **Boundary Description:**

Table- 01 (Co-ordinates of lease boundary as per ORSAC map)

PILLAR NO.	DGPS SURVEYED PILLAR CO-ORDINATES			
	EASTING	NORTHING	LONGITUDE	LATITUDE
1	400715.685	2242199.177	86°02'57.25648"	20°16'30.01371"
2	400862.766	2242321.71	86°03'02.30219"	20°16'34.02677"
3	400853.438	2242332.982	86°03'01.97839"	20°16'34.39169"
4	400795.728	2242357.648	86°02'59.98422"	20°16'35.18319"
5	400786.841	2242341.897	86°02'59.68098"	20°16'34.66923"
6	400774.5	2242347.973	86°02'59.25439"	20°16'34.86453"
7	400779.965	2242364.849	86°02'59.43941"	20°16'35.41448"
8	400688.564	2242416.255	86°02'56.27854"	20°16'37.06944"
9	400639.243	2242447.667	86°02'54.57218"	20°16'38.08195"
10	400612.089	2242461.676	86°02'53.63334"	20°16'38.53252"
11	400476.99	2242352.471	86°02'48.99803"	20°16'34.95512"
12	400592.11	2242278.538	86°02'52.98100"	20°16'32.52193"

  
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 Tauzi & Loans  
 Collectorate, Cuttack.

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Survey Report for Balada Sand Quarry, over an area 12.00Ac / 4.85Ha.

• **Land Schedule:**

As given by the competent authority:

**Table- 02 (Land Schedule)**

Village	Khata No	Plot No.	Area (In Acre)	Kisam
Balada	331	128P	12.00	Nadi

**3. Methods adopted for report preparation: -**

**A. Data Acquisition**

**i. Ground Control Points (GCPs)**

- Base established by static triangulation method synchronized with CORS of Survey of India and processed value obtained from Survey of India.
- GCPs precisely surveyed using DGPS through RTK method taking reference from the established base.
- The list of GCPs is given below:

Point ID	Easting	Northing	Elevation
Base	400025.109	2242227.825	14.435
GCP1	400030.208	2242419.712	6.771
GCP2	400199.236	2242405.731	6.946
GCP3	400299.289	2242476.427	6.692
GCP4	400389.67	2242430.158	6.064
GCP5	400086.815	2242294.547	7.599

**ii. Drone Survey**

- Mission pre-planned Geotagged high-resolution images (typically 2-3 cm GSD) are captured over the lease area and buffer zone.
- Flight plans ensure 70-80% forward overlap and 70-80% side overlap for effective photogrammetry.

**B. Data Processing**

**i. Photogrammetry**

- Images processed using software (e.g., Pix4D, Agisoft Metashape, Global mapper).
- GCPs are manually marked across multiple images to enhance model accuracy.

  
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 Collectorate, C. U. tack.

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*Survey Report for Balada Sand Quarry, over an area 12.00Ac / 4.85Ha.*

• Output includes:

- **Orthomosaic:** Georeferenced map.
- **Digital Elevation Model (DEM) / Digital Surface Model (DSM).**
- **3D Point Cloud:** Dense, spatially accurate representation of the surface.

ii. **Point Cloud Analysis**

- Surface features and topography are extracted.
- Elevation data is used to define terrain morphology and existing landforms.

C. **Resource Volume Estimation: -**

i. **Consideration of Area**

- The lease area is considered as mentioned in the case record.
- For excavated volume estimation, only the disturbed/active area has been considered without considering safety zone.

ii. **Consideration of Depth**

- The targeted area represents highest altitude of 8m and lowest altitude 5.5m, but the excavation has gone up to a depth of 5.5 mRL.

iii. **Methodology for Volume Calculation**

- The collected data was processed and imported into GIS software/Global mapper for volumetric analysis.
- Sand beds surface naturally possesses almost flat sand Surfaces, as there will be very mild surficial elevation difference, so the surface area method has been adopted for estimation of extracted Sand volume i.e. multiplying the surface area of Sand Quarry with the average Sand bed thickness of same quarry to obtain the volume of sand in Cu.m.
- The depth of sand quarry has been considered up to the visible water surface level of each quarry.
- As per the field survey within & outside the lease area, the thickness of the Sand bed found to be 0.5m to 1m from the water surface.
- Sand extracted area in the field found in both within the lease area as well as outside the lease area, there are several numbers of quarry pits present both inside and outside the lease. Hence for more clarity, assessment of extracted volume has been calculated pit wise both inside and outside the lease in separate tables.
- After obtaining the drone surveyed Orthoimage, the lease boundary (as per the

  
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 Tauzi & Loans  
 Collectorate, C. K. tack.

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Survey Report for Balada Sand Quarry, over an area 12.00Ac / 4.85Ha.

co-ordinate in the approved Mining plan) has been super imposed on the map. From the Digital Elevation Model of the Orthoimage, contour elevation details has been extracted.

4. Extracted Sand volume is as follows;

As per the above description this can be classified in two parts

Volume of extracted inside the lease area.

Table- 03 (Volume extracted inside the lease area)

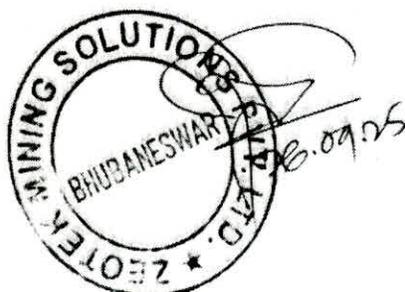
QYARRY_PIT	AREA	THICKNESS	VOLUME
PIT-1	1138.0	1	1138.0
PIT-2	4515.3	0.5	2257.6
PIT-3	1746.1	0.5	873.1
PIT-4	739.2	0.5	369.6
PIT-5	9060.0	1	9060.0
PIT-6	189.2	1	189.2
PIT-7	5204.3	1	5204.3
<b>TOTAL</b>			<b>19091.7</b>

Volume of extracted outside the lease area.

Table- 04 (Volume extracted outside the lease area)

QYARRY_PIT	AREA	THICKNESS	VOLUME
PIT-8	959.5	1	959.5
PIT-9	1825.2	0.5	1825.2
PIT-10	2143.9	1	2143.9
PIT-11	3119.9	1	3119.9
PIT-12	2041.1	0.5	2041.1
PIT-13	2211.1	0.5	2179.5
PIT-14	292.6	1	176.1
PIT-15	1911.6	0.5	1913.5
PIT-16	7972.6	1	7613.5
PIT-17	10037.5	0.5	10037.5
PIT-18	9336.2	0.5	9336.2
PIT-19	1115.5	1	1115.5
PIT-20	6029.2	1	6029.2
PIT-21	5969.3	1	6257.8
PIT-22	12860.8	1	12860.8
PIT-23	3464.3	1	3464.3
PIT-24	2720.6	1	2720.6
PIT-25	496.5	0.5	496.5
PIT-26	7624.1	1	7624.1
PIT-27	2119.7	0.5	2119.7
PIT-28	3767.6	0.5	3767.6
PIT-29	3976.0	1	3976.0
PIT-30	1645.2	1	1645.2

  
 Deputy Collector  
 Taluzi & L  
 Collectorate, Cuttack



Survey Report for Balada Sand Quarry, over an area 12.00Ac / 4.85Ha.

PIT-31	2754.7		2754.7
PIT-32	3547.4		3547.4
PIT-33	1327.8	0.5	1327.8
PIT-34	735.8	0.5	735.8
PIT-35	734.5	1	930.1
PIT-36	1707.1	0.5	1634.5
TOTAL			104353.4

5. Conclusion: -

Based on the applied methodology for volumetric assessment, the estimated volume of extracted sand as per present day survey is 19091.7 Cum inside the lease area and 104353.4 Cum outside the lease area.

*SP*  
28/09/25

Shri P. K. Pagoda  
Scientist, ORSAD  
Bhubaneswar



*Cum laude*

*g*

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

-1X8-

OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR.P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357

E-mail: ddm.cuttack@orissaminerals.gov.in

Letter No. 3218/Mines, dt. 10.09.2025

From,

The Mining Officer,  
Cuttack Circle, Cuttack.

To,

The Chief Executive,  
Odisha Space Research Center (ORSAC),  
Plot No.45/48, Jaydev Vihar,  
Bhubaneswar, Odisha.

Sub: Request for vetting of the reports prepared by Zeotek Mining Solution Pvt. Ltd. w.r.t. volume of Minor Minerals excavated at the Minor Minerals sources of Cuttack District.

Ref: 1. Work Order issued to Zeotek Mining Solution Pvt. Ltd. Vide this office Letter No.1924/Mines, Dt.22.05.2025 (Copy enclosed).

2. Directorate of Minor Minerals Letter No.595, Dt.04.03.2025 (Copy enclosed).

Sir,

With reference to the subject cited above, I am to inform you that, on the request of the undersigned vide this office Letter No.1924/Mines, Dt.22.05.2025 (Copy Enclosed), Zeotek Mining Solution Pvt. Ltd. had carried out DRONE/UAV, DGPS survey at 13 numbers of sand sources in Cuttack District in order to find out the quantum of minor minerals excavated at the concerned sand sources and whether there are any excess/illegal excavation!

In this regard, the aforesaid agency has prepared survey reports which need to be vetted by the ORSAC, Odisha for further proceedings at this end. It is important to mention here that, the officers of this office were present during the time of the aforesaid surveys. Further, the purpose of the survey was to find out

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

whether any excess/illegal extraction has been carried out by the Lessees of the concerned minor mineral sources and hence the reports prepared in this regard contains the extraction in the lease area, and the area beyond the lease boundary up to which the extraction marks were noticed; well beyond 50 meters from the lease boundary in almost all of the cases.

I would therefore request before your good office to take necessary measures towards vetting of the aforementioned reports which must contain total volumetric extraction at the concerned sand sources **without any 50 meter restriction proposed in the SoP.**

This is for favour of your kind information and necessary action.

Yours faithfully,

Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 3231/Mines, Dt. 10.09.2025

Copy submitted to Zeotek Mining Solution Pvt. Ltd. for favour of information.

Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. 3230/Mines, Dt. 10.09.2025

Copy submitted to the Director of Minor Minerals, Odisha, Bhubaneswar for favour of kind information.

Mining Officer,  
Cuttack Circle, Cuttack.

Deputy Collector  
Taru & Loans  
Collectorate, Cuttack.

Page 2 of 2

**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357**

E-mail: mo.cuttack@orissaminerals.gov.in

Letter No...1929.../ Mines, dt. 22.05.2025

From,

The Mining Officer,  
Cuttack Circle, Cuttack.

To,

Zeotek Mining Solution Pvt. Ltd.,  
Plot-490/5851, Krishna Garden, Phase-II,  
Jagamara, Bhubaneswar-751030,  
Ph-9439553684.

Sub- Work Order with respect to the DRONE/UAV survey at various Minor Mineral sources of Cuttack District.

Ref:- Letter No.1045, Dt.08.04.2025 of the Directorate of Minor Minerals.

Sir,

With reference to the subject cited above, I am to inform you that, this office has received the Letter No.1045, Dt.08.04.2025 of the Directorate of Minor Minerals (Copy enclosed) where it is mentioned that your agency is one of the agencies selected by ORSAC, for carrying out DRONE surveys. You are therefore requested to carry out DRONE/UAV, DGPS surveys at various minor mineral sources of Cuttack District as and when required by the undersigned. However, on priority basis, DRONE surveys must be carried out on the following sources for evaluation of volumetric extraction. You are requested to start the required surveys in co-ordination with the undersigned.

1. Balarampur Sand Quarry, Tehsil-Athagarh.
2. Brahmapura Sand Quarry, Tehsil- Narsinghpur.
3. Dhanipur Sand Quarry, Tehsil- Narsinghpur.
4. Illegal extraction at Mouza-Subernapur, Tehsil-Banki
5. Kathajodi River Sand Bidyadharpur, Tehsil-Barang
6. Kuakhai River Sand Naranpur, Tehsil-Barang
7. Kathajodi River Sand Mundamuhana, Tehsil Barang
8. Sidhua River Sand Jaripada, Tehsil-Cuttack Sadar
9. Kalikaprasad Sand Ghat, Tehsil-Dompara

*Deputy Collector  
Tauzi & Loza  
Collectorate, Cuttack*

10. Baideswar Sand Quarry, Tehsil-Banki  
11. Devi River Sand Balada, Tehsil-Kantapada  
12. Luna River sand Demando, Tehsil-Nischintakooli  
13. Dondo Mahanadi River Sand, Tehsil-Kishannagar

This is for favour of your kind information and necessary action.

Yours faithfully



Mining Officer,  
Cuttack Circle, Cuttack.

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

Page 2 of 2

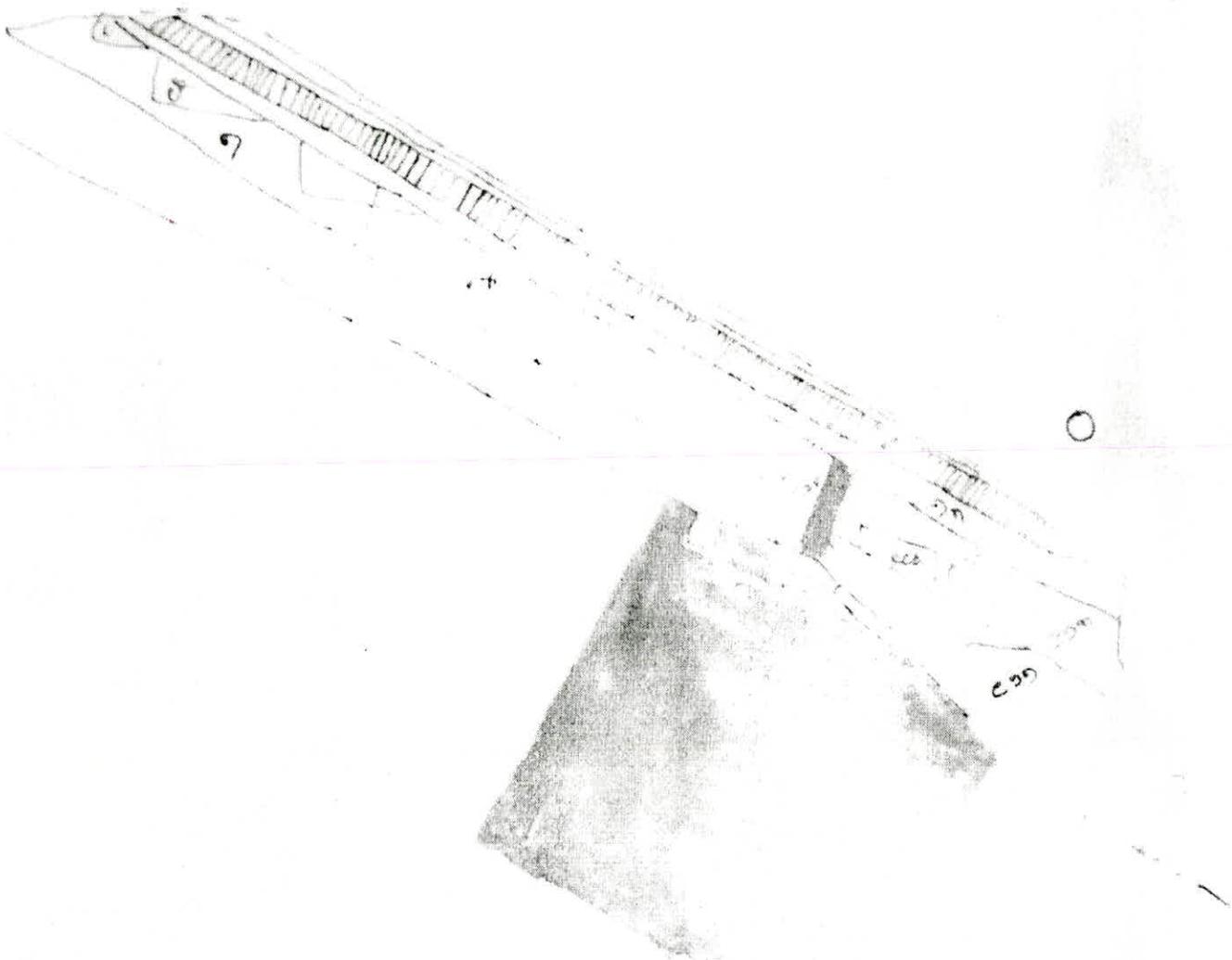
- 12 -

Annexure-IV 223

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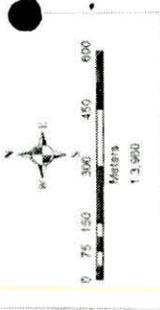
*[Faint handwritten notes in the top left corner, possibly describing the site or survey details.]*



*[Faint handwritten notes at the bottom left corner.]*

Deputy Collector  
Tauzi & Loans  
Collectorate, Chitack

# DGPS SURVEYED MAP SHOWING BALADA SAND QUARRY AREA IN VILLAGE BALADA UNDER KANTAPADA TAHASIL OF CUTTACK DISTRICT, ODISHA.



LESNO  
DGP SURVEYED AREA

PILLAR NO	EASTING	NORTHING	LONGITUDE	LATITUDE
1	400713.685	224229.177	86°07'57.2564"	20°16'30.0137"
2	400862.766	224222.71	86°08'02.3023"	20°16'34.0207"
3	400963.439	224231.962	86°08'01.9789"	20°16'34.8318"
4	400796.778	224237.648	86°07'58.9602"	20°16'35.1813"
5	400796.861	224231.897	86°07'59.6829"	20°16'34.8663"
6	400774.5	224247.973	86°07'58.2249"	20°16'34.8643"
7	400779.865	224230.649	86°07'59.4394"	20°16'35.1148"
8	400668.564	224245.255	86°07'56.2785"	20°16'37.2994"
9	400639.243	224247.697	86°07'54.7718"	20°16'38.0819"
10	400631.899	224232.471	86°07'53.6334"	20°16'38.5382"
11	400576.99	224232.471	86°07'48.9980"	20°16'34.9501"
12	400592.11	224227.138	86°07'49.9010"	20°16'32.3759"

SL NO.	PLOT NO.	AREA AC.	HA	SOURCE NAME
1	1289	11.00	4.861	BALADA SAND



Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack.

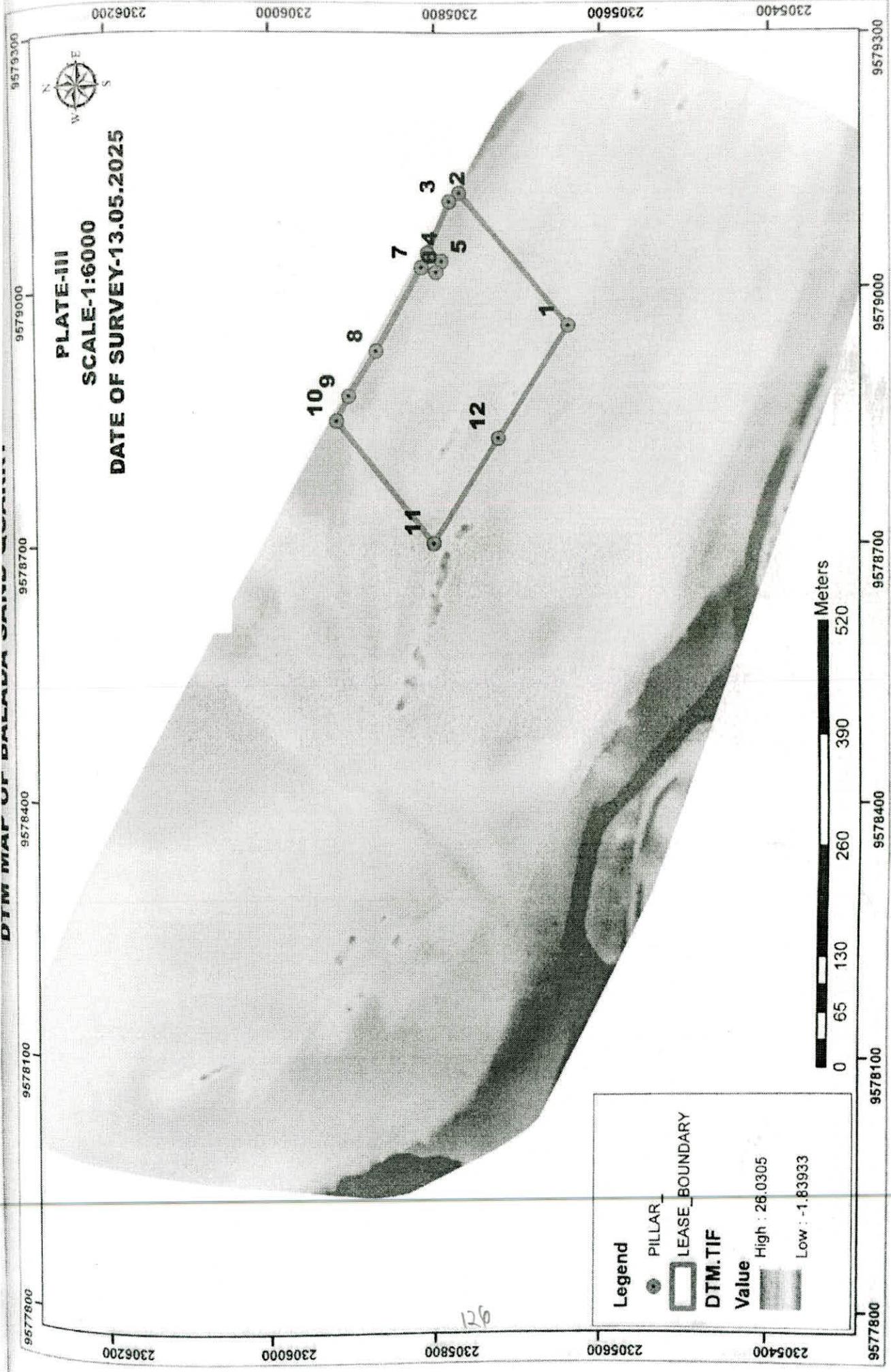
BALADA SHEET No.1  
Taluk Kantapada Dist. Cuttack  
Scale 1:1000  
Date 15-11-2014  
No. 2014-15/11-14

Certified that this map indicates the finally prepared and  
Submitted to the District Commissioner of Revenue  
and Provisions and Proclamations and Act and  
Provisions to be made in the name of the District Commissioner  
of Revenue and Proclamations and Act and Provisions  
of the Government of Odisha on 15-11-2014.

Deputy Collector  
Collectorate, Cuttack.

Deputy Collector  
Collectorate, Cuttack.

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*Deputy Collector*  
*Tauzi & Loans*  
*Collectorate, Clack*

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PLATE IV  
SCALE 1:2000  
DATE OF SURVEY 13.03.2013

ORTHOPHOTOCOPY CONTOUR MAP OF BALADA SAND QUARRY

- Legend
- PILLAR
  - △ GCP
  - CONTOUR
  - ▭ LEASE BOUNDARY
  - ▭ QUARRY PIT



*[Signature]*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cutack



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ANNEXURE-28

227



TEL/ FAX: 0671-2314255  
E-mail: rospcb.cuttack@ospboard.org  
Website: www.ospboard.org

OFFICE OF THE REGIONAL OFFICER, CUTTACK  
STATE POLLUTION CONTROL BOARD, ODISHA  
[DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
586, SURYAVIHAR, LINK ROAD, CUTTACK-753012

No. 3469 / 2575

Dt. 06.11.2025

**CONSENT TO OPERATE ORDER**

**CONSENT ORDER NO. RO/CTC/CTO/187/2022/ WPC/APC**

**Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.**

**Ref: Your Online Application No. 6669681 and this Office earlier Consent to Operate order issued vide letter No. 1721/2575, dtd. 21.06.2024.**

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **M/s. BALADA RIVER SAND BED**

Name of the Occupier & Designation: **Sri Ganesh Prasad Kar (General Power of Attorney)**

Address of the unit: **At: Village-Balada, Plot No. 128 of Khata No331 Lease hold area Area. of Ac. 12.00 dec. (or 4.85 Ha.), Kسام: Nadi, Tahasil: Kantapada, Ps: Govindpur, Dist.: Cuttack, Odisha.**

This consent order is valid for the period up to **04.08.2026**.

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1.	Mining of River Sand	22,000 Cum/Annum

P.T.O.

Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

**A. Discharge permitted through the following outlets subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS mg/l	O & G mg/l	BOD mg/l
01.	Domestic effluent	Septic tank followed by Soak pit		-	-	--	-

**B. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard			
					PM	SO <sub>2</sub>	NO <sub>x</sub>

**C. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Top soil/over burden	As per approved mining plan	--	--	--	As per approved mining plan

P.T.O

*g*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cutack



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CONSENT ORDER

**E. GENERAL CONDITIONS FOR ALL UNITS.**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review / variation / revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations is deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity / quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives / orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order / directives issued at any time and / or violation of the terms & conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law / Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.

Cntd...

  
 Deputy Collector  
 Tauzi & Lohia  
 Collectorate, Cuttack



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**CONSENT ORDER**

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12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose.
  - c) Process.
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharge is not fit for the domestic use / bathing.
14. Storm water shall not be allowed to mix with the trade and / or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys / stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.

Cntd...

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cutack



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**CONSENT ORDER**

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and / or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention & Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge / emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions / stop the operation of the plant. Report of such accidental discharge / emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks / chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant / plants of the factory which is likely to result in increased effluent discharge / emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board so as no to cause fugitive emission, dust problems through leaching etc. of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :

Cntd...

  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

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**CONSENT ORDER**

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- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be de-toxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The de-toxication or sealing and burying shall be carried out in the presence of Board's authorized person only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
  37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
  38. The applicant, his / heirs / legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
  39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
  40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and / or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
  41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21A of Air (Prevention & Control of Pollution) Act, 1981.
  42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
  43. The Board reserves the right to revoke / refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.

Contd...

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Chitack



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CONSENT ORDER

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**F. SPECIAL CONDITONS:**

1. The mine shall abide by the stipulated conditions of environmental clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), vide SEIAA File No. SIA/OR/MIN/470283/2024, dtd. 12.06.2024
2. The Lessee shall intimate the status of amendment of Environmental Clearance if any and accordingly amend the Consent to Operate.
3. The validity of the consent to operate order is subject to the validity of Environmental Clearance and shall be coterminous with the expiry of Environmental clearance.
4. The project proponent shall take statutory clearance/ approval/ permission for the concerned authority in respect of his project as and when required.
5. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
6. Mining activity shall be carried out as per the Environmental Clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), vide SEIAA File No. SIA/OR/MIN/470283/2024, dtd. 12.06.2024.
7. This Consent to Operate order is subject to final decision of competent legal forum, if any.
8. An Annual Return of the production undertaken shall be submitted at the end of financial year.
9. Domestic effluent if any from mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
10. Ambient air quality inside the mining lease area shall be maintained as per National Ambient Air Quality Standards, 2009 (As per enclosed Annexure-II).
11. Dust suppression on mine haul roads shall be carried out by spraying water through mobile/fixed water sprinklers.
12. The sand loaded vehicles shall be covered with tarpaulin cover to control fugitive emission during transportation.
13. Dust/ sand deposited on haul roads due to movement of sand loaded vehicles shall be cleaned regularly to control fugitive emission.
14. The Lessee shall undertake plantation as mentioned in the Mining Plan.
15. Adequate measures shall be taken for control of noise levels in the work environment of mine area so that noise levels at the boundary line of mine lease area shall not exceed 75 dB(A) during day time (6.00 AM to 10.00 AM) and 70 dB(A) during night time (10.00 PM to 6.00 AM).
16. The mine shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.

  
Deputy Collector  
Tauzi & Loans  
Collectorate: Cuttack

Contd....

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CONSENT ORDER

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17. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
18. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air PCP Act.1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.
19. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
20. The Board reserves the right to revoke /refuse consent at any time during this period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

*Banshi*

REGIONAL OFFICER

To

Sri Ganesh Prasad Kar, General Power of Attorney,  
(M/s. Suryavanshi Earth Movers),  
M/s. Balada River Sand Bed,  
At: Swampatna, Sibanarayanpur,  
P.O./Dist.: Keonjhar - 758030, Odisha.

Memo No: 3470 Dtd. 06.11.2025

Copy forwarded to:

1. The Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. The Collector & District Magistrate, Cuttack.
3. The Mining Officer, Cuttack Circle, Cuttack.
4. Copy to Guard file.

*Banshi*

REGIONAL OFFICER

*Deputy Collector*  
*Tauzi & Loar's*  
*Collectorate, Cuttack.*

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CONSENT ORDER

**GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENT POLLUTANTS PART - A:  
EFFLUENTS.**

Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for Irrigation	Marine Coastal Areas
1	2	3			
		(a)	(b)	(c)	(d)
1	Colour & odour	Colourless /Odourless as far as practicable	-----	See 6 of Annex. 1	See 6 of Annex. 1
2	Suspended solids (mg/l)	100	600	200	a. For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3	Particular size of SS	Shall pass 850	-----	-----	
4	-----	-----	-----	-----	
5	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5°C above the receiving water temperature.	-----	-----	Shall not exceed 5°C above the receiving water temperature.
7	Oil & Grease mg/l max.	10	20	10	20
8	Total residual chlorine	1.0	-----	-----	1.0
9	Ammonical nitrogen (as N) mg/l max.	50	50	-----	50
10	Total Kjeldahl nitrogen (as NH <sub>3</sub> ) mg/l max.	100	-----	-----	100
11	Free ammonia (as NH <sub>3</sub> ) mg/l max.	5.0	-----	-----	5.0
12	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13	Chemical Oxygen Demand mg/l max.	250	-----	-----	250
14	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15	Mercury (as Hg) mg/l max.	0.01	0.01	-----	0.001
16	Lead (as pb) mg/l max.	0.01✓	1.0	-----	2.0
17	Cardmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18	Hexavalent chromium (as Cr <sup>6</sup> ) mg/l max.	0.1	2.0	-----	1.0
19	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack

20	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25	Fluoride (as F) mg/l max.	2.0	15	-----	15
26	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH) mg/l max.	1.0	5.0	-----	5.0
29	Radioactive Materials				
	a) Alpha emitter micro curie/ml.	10 <sup>7</sup>	10 <sup>7</sup>	10 <sup>8</sup>	10 <sup>7</sup>
	b) Beta emitter micro curie/ml.	10 <sup>6</sup>	10 <sup>6</sup>	10 <sup>7</sup>	10 <sup>6</sup>
30	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32	Iron ( as Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2mg/l
34	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cl \*tack.



**CONSENT ORDER**

**NATIONAL AMBIENT AIR QUALITY STANDARDS**

Sl. No.	Pollutants	Time Weighed Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO <sub>2</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10 mm) or PM <sub>10</sub> µg/m <sup>3</sup>	Annual * 24 Hours **	60 100	60 100	- Gravimetric TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5 mm) or PM <sub>2.5</sub> µg/m <sup>3</sup>	Annual 24 Hours	40 60	40 60	- Gravimetric TOEM - Beta Attenuation
5.	Ozone (O <sub>3</sub> ) µg/m <sup>3</sup>	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m <sup>3</sup>	Annual * 24 Hours **	0.50 1.0	0.50 1.0	- AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m <sup>3</sup>	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH <sub>3</sub> ) µg/m <sup>3</sup>	Annual * 24 Hours **	100 400	100 400	- Chemiluminescence - Indophenol Blue Method
9.	Benzene (C <sub>6</sub> H <sub>6</sub> ) µg/m <sup>3</sup>	Annual	05	05	- Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m <sup>3</sup>	Annual *	01	01	- Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m <sup>3</sup>	Annual *	06	06	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.
11.	Nickel (Ni), ng/m <sup>3</sup>	Annual *	20	20	- AAS/ICP method after sampling on EPM 2000 or equivalent filter paper.

\*\* Annual arithmetic mean of minimum 104 measurements in a year at a particular location, twice a week 24 hourly at uniform intervals.  
 \*\* 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be considered. In a year, 2% of the time, they may exceed the limits but not on two consecutive days.

Signature Not Verified  
 Digitally Signed by : REGIONAL OFFICER, CUTTACK

Date: 2025.11.11 12:06:13 IST

Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack



ANNEXURE-29

OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
 AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357  
 E-mail: mo.cuttack@orissaminerals.gov.in

Letter No. 2287 / Mines, Dt. 12.07.2024

From,  
 The Deputy Director of Mines,  
 Cuttack Circle, Cuttack.

To,  
 All Lessees(Sand Sources),  
 Cuttack District, Cuttack Mining Circle.

Sub: Compliance of order of the Hon'ble High Court of Orissa, Cuttack in  
 W.P.(C) No.6375 Prasanta Kumar Das Vrs State of Odisha and others.

Ref:- Letter No.360/Touzi, Dt.11.07.2024 of the Collector and District  
 Magistrate, Cuttack (Enclosed herewith).

Sir/Mam,

With reference to the subject cited above and the letter under reference, I am directed to inform you that, the Hon'ble High Court of Orissa vide the judgment in W.P.(C) No.6375, Prasanta Kumar Das Vrs State of Odisha and others, has directed the **state authorities to scrupulously follow the guidelines(enclosed herewith), Dt.21.12.2023** and also adhere to the conditions mentioned in the lease agreement executed between the lessee and the State Government.

In view of the above, you are directed to unflinchingly obey the conditions mentioned in the Mining Plan, Environmental Clearance(EC), Consent To Operate(CTO) and the lease deed. **Further, you are directed to operate the source manually. The sources shall be allowed to operate in Mechanised/Semi-Mechanised manner only after modification in the Mining Plan and Environmental Clearance.**

  
 Deputy Collector  
 Tauzi & Loans  
 Collectorate, Cuttack.

page 1 of 3

Furthermore, the transportation of the Minor Minerals shall only be allowed between 9.00pm to 7.00am. Stringent action shall be taken in case of contravention of the order of the Hon'ble High Court of Orissa, Cuttack.

Encl- As above

Yours faithfully,

*Debn*  
12.07.2024

Deputy Director of Mines,  
Cuttack Circle, Cuttack.

Memo No. 2288...../Mines, Dt. 12.07.2024

Copy submitted to all Tehsildars, Cuttack District, for favour of kind information with a request to keep a close watch on the erring lessees, especially those operating through mechanized/Semi-mechanised manner, without the modification in the Mining Plan and the Environmental Clearance(EC).

*Debn*  
12.07.2024

Deputy Director of Mines,  
Cuttack Circle, Cuttack.

Memo No. 2289....., Dt. 12.07.2024

Copy submitted to the Superintendent of the Police, Cuttack Rural, for kind information with a request to instruct all the IICs of Cuttack (Rural) for watch and ward with respect to the compliance of the order passed by the Hon'ble High Court of Orissa, Cuttack.

*Debn*  
12.07.2024

Deputy Director of Mines,  
Cuttack Circle, Cuttack.

Memo No. 2290....., Dt. 12.07.2024

Copy submitted to the Deputy Commissioner of Police, Cuttack Police Commissionerate, for kind information with a request to instruct all the IICs of Cuttack UPD for watch and ward with respect to the compliance of the order passed by the Hon'ble High Court of Orissa, Cuttack.

*Debn*  
12.07.2024

Deputy Director of Mines,  
Cuttack Circle, Cuttack.

Memo No. 2291...../Mines, Dt. 12.07.2024

Copy submitted to the Collector and District Magistrate, Cuttack for favour of kind information.

*Debn*  
12.07.2024

Deputy Director of Mines,  
Cuttack Circle, Cuttack.

*Debn*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

Memo No. 2292 /Mines, Dt. 12.07.2024

Copy submitted to the Director, Minor Minerals, Odisha, Bhubaneswar for favour of kind information.

*Debraj* 12/07/2024  
Deputy Director of Mines,  
Cuttack Circle, Cuttack.

*Debraj*  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack

## OFFICE OF THE COLLECTOR, CUTTACK

(TOUZI &amp; LOANS SECTION)

No. 360 Touzi. Dtd. 11.07.2024

To,

The Deputy Director, Mines, Cuttack Circle, Cuttack

The District Mining Officer, Cuttack

Sub:- W.P.(C) (PIL) No.6375 of 2023 filed by Prasanta Kumar Das Vrs State of Odisha &amp; others

Sir,

With reference to the subject cited above, I am to enclose herewith copy of letter No. 7089, Dtd.23.02.2024 of Superintendent of the High Court of Orissa along judgement dated 06.02.2024 passed in W.P.(C)(PIL) No.6375 of 2023 filed by Prasanta Kumar Das Vrs State of Odisha & others. This is to inform you that, the Hon'ble Court vide the said judgement has directed the State Government to scrupulously follow the guidelines dated 21.12.2023 and also adhere to the conditions stipulated in the lease deed executed between the lessee and the State giving priority to the sand mining by manually. Further, the State Authorities should take necessary steps with regard to vehicular movements from 7.00 A.M. in the morning till 9.00 P.M. in the night and also protect the environment to provide a quality life to the public at large.

Therefore, you are requested to take appropriate action at your end for compliance of the directives of Hon'ble Court in letter and spirit for larger interest of the public.

This may be treated as "URGENT".

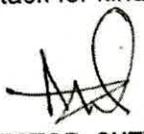
Yours faithfully,


  
11/7/24  
COLLECTOR, CUTTACK

Memo No 361 Touzi. Date 11.07.2024

Copy forwarded to the Superintendent of the High Court of Orissa, Cuttack for information with reference to letter No.7089, Dtd.23.02.2024.

Copy submitted to the Advocate General of Odisha, Cuttack for kind information.


  
COLLECTOR, CUTTACK


  
Deputy Collector  
Tauzi & Loans  
Collectorate, Cuttack


COLCTT-TL68-MMS-0004-2024/1/2024